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Tuesday,

26 November, 2019

5 Agrahayana, 1941 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT

(FLOOR VERSION)

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[P.T.O.]

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## **RAJYA SABHA**

*Tuesday, the 26th November, 2019/5 Agrahayana, 1941 (Saka)*

*The House met at two of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*

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### **REFERENCE BY THE CHAIR**

MR. DEPUTY CHAIRMAN: Hon. Members, today, the 26th of November, 2019, marks the Eleventh Anniversary of the horrific terrorist attacks in Mumbai, which claimed numerous innocent lives and injured many others.

On this day, we remember the supreme sacrifices made by our brave security personnel, who fought valiantly to thwart the sinister motives of the terrorists. We pay our tributes to the security forces for being ever vigilant and dutiful in protecting our country and securing the liberty and freedom of the citizens. We also remember all those innocent citizens, who lost their lives in that gruesome terror attack.

I am sure, the whole House will join me in condemning such incidents in unequivocal and harshest terms. We reiterate our strong resolve to fight the scourge of terror with determination and fortitude, and devote ourselves to protect and strengthen the sovereignty and integrity of our nation.

I request Members to rise in their places and observe silence as a mark of respect to the memory of those who lost their lives in that tragedy.

*(Hon. Members then stood in silence for one minute)*

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### **GOVERNMENT BILLS**

#### **\*The Transgender Persons (Protection of Rights) Bill, 2019**

MR. DEPUTY CHAIRMAN: We shall now take up the Transgender Persons (Protection of Rights) Bill, 2019. Shri Tiruchi Siva.

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Deputy Chairman, Sir, thank you for giving me this opportunity to speak. It is a very important occasion when we are celebrating

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\* Further discussion continued from the 20th November, 2019.

[Shri Tiruchi Siva]

the 70th year of adoption of the Constitution. This House is debating on very important issues. We are law-makers. We legislate laws to resolve issues prevailing in the society. Sir, especially, with regard to the Bill, I am very proud to speak on this because I belong to a progressive party which has always fought for the down-trodden, suppressed and oppressed classes. DMK is a social reformist party. Based on that only, I moved a Private Member's Bill here, in this august House, in the year 2014. It was passed unanimously and sent to Lok Sabha. What prompted me to bring the Bill was a question which was posed to me by many.

Sir, first ever in the country, it was only in Tamil Nadu when DMK was the ruling party and Dr. Kalaignar was the Chief Minister, he constituted a Welfare Board for Transgenders and, later on, Kerala, West Bengal, Maharashtra and many other States constituted it. I thought that a law in place for the welfare of the transgender community, across the country, would serve the purpose because some States may constitute a Welfare Board, but in case some States don't constitute a Welfare Board or undertake any welfare measures for that community, what could be done? It could only be by way of a law in Parliament. So, I moved the Bill. Even before that, I should say, in a case between the NALSA and the Union of India, the Supreme Court gave a historic judgment. The whole community in India were jubilant after the judgment came and my Bill was in conformity with the judgment of the Supreme Court. So, my Bill was also hailed by the community. This is the short story behind the Bill. What is the purpose, actually? In our society, the transgender community is being ridiculed, is abused and sidelined in public places like theatres, malls, hospitals, bus stands, railway stations and everywhere. Justice Radhakrishnan, the Supreme Court judge, who gave the judgment in the NALSA case very clearly observed that by this way of treating them as untouchables by the society, they are conveniently forgetting the fact that the moral failure is with the society which refuses to adopt and embrace gender identities and expressions. This mindset we have to change. This is the observation of the Supreme Court judge. They are also human. They are also living amongst us, and when they are treated otherwise by the family or by the society only the Government has to come to their protection by way of a law. And this Bill which has been passed in the Lok Sabha does not serve the purpose. That is our contention. When my Bill went to the Lok Sabha, I was surprised that — my Private Member Bill was passed unanimously in the House — the BJP Party which supported me here, opposed that Bill. Rather they

stalled the Bill. They killed my Bill and brought one from the Government side. Let the credit go to them. I don't wish that it should come to me only. I want the issue to be resolved. I want some welfare done for the community. They should be uplifted. They should also be treated equally. So, they might have thought that if a Private Member Bill is passed, the credit may come to me, but I am not for it. Thanthai Periyar used to say, 'I am involved in this cause, not because I am the only person. Since no one has come forward, I am doing this.' So, also it was a kick-start programme. I just sensitised the Government. So, if they had accepted my Bill and got it passed in the Lok Sabha, it would have become an Act. Why not a Private Member's Bill become an Act? In Canada, there are 249 Private Members' Bills that have become Acts. In Britain, 19 Bills have become Acts, but in India, it is only seven Bills earlier to mine, and mine was passed after 45 years, after 1970. Had the Bill gone through in the Lok Sabha, got a smooth passage, that would have given a good name to the Government as well as a record in the Indian Parliament how Private Members' Legislations are being regarded and recognised. That is the concern I raised during the debate on the 250th Session of Rajya Sabha, that the Private Member Legislation day is not considered to be a very important one. It falls on a Friday and Members want to go back on Fridays. Most of the days, the House is empty. The Private Member Legislation carries equal importance as that of the Government. What is Private Member Legislation? It is an issue which has not reached the Government's knowledge. Even if it has reached, they have not intended to do something. Even if they have intended but do not have time, the Member has got the equal right and opportunity to do the same. So, bringing a Bill here is not an easy thing. How do we draft that? How much labour we put into it! What researches we do! So, it is not as though any Member has introduced a Private Member Bill and that has been debated. That has been done with a lot of hard work. So, our attempt to bring in a Bill should also be recognised. My Bill was passed and that was not accepted there. It was dragged on. The previous Bill was debated for nine Sessions only to scuttle this. Later when my Bill was taken up, the debate started, and then the Government said, 'We are going to bring a Bill.' Okay. After that Bill was introduced in 2016 by the Government, there was a very big opposition across the country from the transgender community. They said it is totally absurd because one of the definitions in that was about 'transgender'. Still there is a confusion among many of us as to who is a transgender and what the 2016 Bill said, that a transgender person was 'neither a male nor a female'. No more insult can be inflicted upon a person like that. So, much

[Shri Tiruchi Siva]

opposition came. They said they will bring the Bill and in 2018 they brought in a Bill. I have to mention here, that most of the clauses in this Government's Bill have been carved out from my Bill. I am happy in that manner. Many may not know. Some of my colleagues who have been very thorough in this Bill know that and the Government also knows. I appreciate that. That means I have done a very good job, but they have not accepted some of the suggestions which I have made. This Bill has also not invoked a good response from the community. Why, Sir? When was this Bill passed in the Lok Sabha? It was on 5th August, 2019. Why? It was because on that day, in the Lok Sabha, the abrogation of Jammu and Kashmir Special Constitutional Provision was passed and, with that, this was also passed with almost no debate. This very important Bill, which addresses the concerns and issues of a sidelined society, had not been debated in the Lok Sabha. They would say, it had already been sent to a Standing Committee. But what is the experience of the Standing Committee? One of the witnesses who has appeared before the Standing Committee said, —I am sorry to say, I have to quote what they have said, — 'I saw only ignorance there and the questions posed to us were much more humiliating than what we are facing in the society.' This was their experience. Even after that, some of the recommendations which have been given by the Standing Committee have not been accepted by the Government Bill. This is not my personal issue or anything that is going to serve me or my party in particular. This is for a community which is also a part of our society, who are also paying taxes and who also have the right to enjoy all the privileges and rights which we have. They also have the rights, but they do not enjoy. So, I went and spoke with every one. Hence, there is nothing wrong in scrutinising a Bill twice or thrice when an issue is not being addressed or it is supposed to address the issues. Why should it not be sent to a Select Committee? So, they asked me, 'what are the concerns you have?' But I should thank some of the Ministers like our Finance Minister, Ms. Nirmala Sitharaman; Law Minister, Shri Ravi Shankar Prasad and even the concerned Minister, Shri Gehlot, Shri Piyush Goyal and Shri Bhupender Yadav. I went to every one and explained as if I am part of that community. I don't feel sorry for saying that. If anyone is undergoing a suffering, how would he plead for relief? I went and pleaded before them that either bring in some amendments or send it to a Select Committee. A Select Committee will scrutinise the Bill again. It is a matter of two months. In the next Session, you can bring it back. I was pleading for this. In the Surrogacy Bill, no one pursued. Only my

amendment was here. Even without that, it was sent to the Select Committee. Of course, it has to be sent because it is a contentious Bill. That is different. When you send a Surrogacy Bill without much pressure, why don't you send this Bill to a Select Committee? That was my simple request to the Government because scrutiny by the Select Committee and taking witnesses of those who are agitating outside would be good. When the National Medical Commission Bill was passed in this House, there was a very big agitation across the country. Some two lakhs doctors were on road, but they passed the Bill here. Now also the transgender community is on the roads in various other States. In Delhi, for the past two days they are agitating. They are picketing, they are demonstrating. Everything is happening, but you don't take this into account. In the last Session, Sir, 35 Bills were passed. If you see the time, in eight hours, a Bill had been passed. Nothing had been referred to any Committee for scrutiny. Leave alone that. Why not this Bill? When you send Surrogacy Bill, without much pressure, to a Select Committee, why don't you send this Bill? Even now I am telling you. This is my request. Just counting the number of Bills that have been passed in the House by the Government is not a credit. The Bill that has been passed and becomes an Act should serve the purpose. It should address the issues. It should be a very big protection to the people who are suffering. Instead of that, just passing a law and adding to the numbers will not serve the purpose. So, I pleaded before everyone with this request. We did all, but nothing happened. Even this afternoon I asked, 'Is there any progress in this? Is the Government going to bring any amendment?' They said, 'How could it be?' Yes, by a supplementary amendment, a Government can. These are very small amendments. If one of my amendments was accepted and if two amendments from the Government side had come, it would have served the purpose. But, so far nothing has been the outcome. So, with anguish and agony, I am standing here. Why? Members, across the party lines supported that. They even spoke on this debate. Now also, we don't want to say anything or explain. Sending to a Select Committee is like a review petition after a Supreme Court judgement. It ends there. So, if the Report of the Select Committee comes, whatever you do, we are going to support. Nobody is going to do anything more than that. Why don't you yield for just two months or six weeks at least or as my friend Derek O'Brien said, till the next Session? Send it to a Select Committee, let it scrutinise, let the people come here, pour out what all they have and you listen to them. A slow and steady legislation will not do any harm. What for is the second Chamber? It is only a cushion, not for hasty legislations. So, why I am urging it to be



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sent to the Select Committee is because I feel that there are some lacuna and setbacks in this. There are many things which I do not want to go in detail. One of the major things is this. The transgender community have called this Bill —it is not my word — as regressive. It is half-hearted. Instead of addressing our problems, it is taking us back to the old days. So, they say, "We need a comprehensive Bill." Why I am speaking here, what the other Members have given in the form of amendments, and why we are asking you to send it to a Select Committee is because a Bill should be complete. It should be wholesome. It should be comprehensive. A Bill means that it is going to become a law. So, what are the main issues? The main issue is, especially, the definitions. Clause 2 of any Bill has definitions. If you just compare my Bill and the Government's Bill, you can find out the difference. There are no definitions for discrimination in the Government's Bill. What is discrimination? My Bill very clearly says, "Discrimination means any distinction, exclusion or restriction on the basis of gender identity and expression which has a purpose or effect of impairing or nullifying the recognition, enjoyment or exercise on an equal basis with others of all human rights and fundamental freedoms in the political, economic, social, cultural, civil or any other field and includes all forms of discrimination." But, there is no definition in the Government's Bill for discrimination. It just says, "Don't discriminate." Supposing a person is not allowed an entry into a temple. On what basis? It is on the basis of caste. So, it should be like this, "No person should be discriminated on the basis of caste for an entry into a temple." Like that, on the basis of gender, there should not be any discrimination. There is no such definition at all in this.

Secondly, the major thing is the definition of a transgender. ...(*Time-bell rings*)... Sir, if you permit me, I would like to speak for a few more minutes.

MR. DEPUTY CHAIRMAN: Please.

SHRI TIRUCHI SIVA: So, it is the definition of transgender. Again, the confusion comes which I cannot disclose. In the course of my speech, I mentioned about a transgender person. The person who appeared as a witness in the Standing Committee had said the same thing and that is in the records of the Standing Committee proceedings, but I cannot say that here. The question put was: What is your biological something, something? All these questions were put, very humiliating questions. Who is a transgender? A transgender is a person who is born as a male and who has a sense

of feeling that that person is a female. That is all. How will you define that? When two persons are talking and discussing, it can be okay, but when it is a law, it must be explicit. There should not be any ambiguity. So, who is a transgender? It is when the sense of gender, a person is having, does not match with the gender assigned to the person at the time of birth. But, what does the Bill say? It says that if the gender of a person does not match with the gender assigned to that person at birth. The gender will not change automatically. A person will remain the same, only the sense will change. So, this is not giving the actual meaning, which is needed for.

Thirdly, even the Supreme Court has said that they should have a right to determine what gender they belong to. The Supreme Court has recognised them as a third gender. Earlier, in the 2016 Bill, there was a Screening Committee. Now, it is removed. They have to appear before a Screening Committee, undergo all tests and prove themselves. Even now, they have to apply to a DM, District Magistrate, and after following such procedures, the DM will give a certificate. What are 'such' procedures? Before a doctor or before someone, they have to go and prove, 'I am so and so,- I feel like that.' Sir, this sort of humiliation should not be attributed to a human being in a Republic country, in a democratic country which celebrates the 70th year of adopting the Constitution. It is totally an insult inflicted upon a human being who is to be considered equal in our country. They are crying for that. Most of time, they are agitated. Why? Why do they behave 'otherwise' in the society? When a person is humiliated, when insulted, anyone will retaliate. When they are hopeless, when they are support-less, the family disowns them, the society insults them, they don't find acceptance anywhere, they have no educational opportunity, no employment, what would they do? Yes, the reaction would be something else. You have to understand the mindset, the psychology and the reactions of a person as to why it is due to. So, they retaliate in that manner; and when go for a certificate to declare, 'Sir, I am a transgender, I need a passport', you say, 'You have to undergo some tests.' What test is it, who will be there, what questions will be posed? Again, I say, any human being, based on any reason, should not be humiliated or discriminated.

Third, Sir, to address their grievances, what is the remedy? The Government has given an option, There will be a National Council headed by the Social Welfare Minister and 15 other persons from the Ministry and five from the community and in rotation basis from the State. Sir, how could that be? Would the Social Welfare Minister who

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is heaped upon with so much of burden sit often to hear the grievances of the transgender community? Where will they come to give a complaint, 'Sir, I have been insulted, I have been humiliated, I have been discriminated.' So, my suggestion is, I have given an amendment, that let it be a Commission like that of a Women's Commission or Scheduled Castes/Scheduled Tribes Commission, let it a statutory commission. ...*(Time-bell rings)*...

MR. DEPUTY CHAIRMAN: Conclude now.

SHRI TIRUCHI SIVA: Kindly permit me.

MR. DEPUTY CHAIRMAN: I have already given you ....

SHRI TIRUCHI SIVA: Sir, what is the time? A society is shouting and crying, Sir! We are here only to debate.

MR. DEPUTY CHAIRMAN: There was no time. Your Party has already taken it. I have already given you nineteen minutes. Please.

SHRI TIRUCHI SIVA: Sir, when I have sacrificed my Bill, why don't you give me some time?

MR. DEPUTY CHAIRMAN: No, no. Please conclude. I have already given you nineteen minutes. Mr. Siva, don't say that. I have already given you more time. I have been more liberal.

SHRI TIRUCHI SIVA: The Commission, if it is a Commission like that of a Women's Commission, my Bill very clearly says — Sir, kindly permit me to just point out that only — what is the purpose of the Commission or what would be the functioning of my Commission? Then, Sir, you will agree. Through you, I would say 'the Government' what is the National Council's functioning and my Commission's functioning. "The Commission shall, for the purpose of discharging its functions under the Act, have all the powers of a Civil Court trying a suit under the Code of Civil Procedure, 1908, summoning and enforcing the attendance of witnesses and examining them on oath; discovery and production of any document; receiving evidence on affidavits; reinvesting of public record; issuing commissions,- any other matter which may be prescribed. The Commission may, while investigating a complaint, make written requests. These are all

formalities. "Every proceeding before the Commission shall be deemed to be a judicial proceeding within the meaning of Sections 193 and 228, and for the purposes of Section 196, of the Indian Penal Code, 1860, and the Commission shall be deemed to be a civil court for all the purposes of Section 195 and Chapter 26 of the Code of Criminal Procedure, 1973." Sir, anyone would agree with this purpose. If a complaint is given before the Commission like that of Women's Commission or a Scheduled Caste Commission, immediately they will have the powers to investigate it. What will the Council do? Where will he come and give the complaint, he or she? So, that Council will be only for namesake but it won't serve the purpose. So, if at all, they want to address the issues of the community, there must be a Commission in place.

Third, Sir, ...

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI TIRUCHI SIVA: Third, Sir, 'sexual abuse' or 'rape' on any woman is accountable for seven years. But that won't be in accordance with the transgenders. They say, 'We are also insulted. If we go to a police station, give a complaint, you know how they treat us. They don't accept our complaint. They ask silly questions. They insult us much more and they even attribute that you are a person like that.' So, the law should be there to protect them. Please understand my sentiments, the pleadings and the arguments which I am placing before you. If the same law applies to them, they would also be in this. If it applies to them, that will serve the purpose. Sir, it is a very simple thing that they are asking for. Most of all, the Supreme Court has said — this is very, very important — that they should be treated as educationally and socially backward people and reservations must be given to them in employment and education. Sir, my Bill provided for a two per cent reservation. The hon. Minister and the esteemed Leader of the House asked me, 'How is that possible when the Constitution provides for reservation only up to 50 per cent?' There is a small misunderstanding here, Sir. It is not a vertical reservation that asked for but a horizontal reservation.

MR. DEPUTY CHAIRMAN: Please conclude now, Mr. Siva.

SHRI TIRUCHI SIVA: Even in vertical reservation, when you are able to give 10 per cent reservation to EWS by amending the Constitution...

MR. DEPUTY CHAIRMAN: Please conclude, Mr. Siva. I have to invite other speakers.

SHRI TIRUCHI SIVA: Sir, I am speaking for a community.

MR. DEPUTY CHAIRMAN: I know that, but I have already given you 22 minutes. The time of your Party is over. You may see it there. Please conclude now.

SHRI TIRUCHI SIVA: If you allow me to speak for a little more time, I would be happy, Sir.

MR. DEPUTY CHAIRMAN: I know your sentiments and I know about others also.

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Sir, let him conclude.

SHRI TIRUCHI SIVA: Sir, I would conclude now.

They said reservation is not possible. But recently, they amended the Constitution and provided for ten per cent reservation to the EWS category. That cannot be questioned because we have amended the Constitution. But my suggestion for reservation to this particular category is not a vertical one. It doesn't say 'carve out from the Constitution'. The already existing reservation would be there. Out of that, reservation could be made. There are vertical and horizontal reservations. This is a very simple variation. So, you may give them some reservation in education and employment; no one can deny that. When the RTI Act came into force, schools and educational institutions had to give admission to the poor students. Similarly, if the issues of reservation, Statutory Commission, defining 'transgender' and 'discrimination' and the many other things that I have mentioned here, are addressed, this Bill would become comprehensive and then, I would be the first person to support that Bill.

Sir, my Bill was given support here but not given support there; they took some other stand. I would not go into that. At least, if your Bill serves the purpose, I say it again, I will be the first person to support it. It has not addressed those issues and there is nothing wrong in sending it to a Select Committee. I don't say that we disown the Bill or that it should not be there. Let it be scrutinized once more. The Parliament is meant for only that. The Parliament is meant to discuss and scrutinize the Bills. It could be sent to a Standing Committee or a Select Committee. One more scrutiny would serve the purpose and appease the people who are agitating. Please understand the sentiments of those people and send it to a Select Committee. Thank you very much.

**श्री उपसभापति:** माननीय सदस्यगण, इस बिल पर बहस के लिए सिर्फ 17 मिनट्स बाकी थे। हम उस समय को काफी पहले क्रॉस कर चुके हैं। कुछ और वक्ता हैं, उनको मैं इन्वाइट करूँगा। वे स्वतः अपने समय का संयमपूर्वक ध्यान रखें। श्री वि. विजयसाई रेड्डी।

**SHRI V. VIJAYASAI REDDY (Andhra Pradesh):** Sir, on behalf of my party, I would like to support this Bill. If at all the House decides that the Bill should be sent to a Select Committee, we would have absolutely no objection to that. If it is not sent to a Select Committee, then I would prefer to speak on this subject here.

First of all, I thank the hon. Minister for bringing this much needed Bill for the welfare of the transgender community, which would reduce the discrimination being faced by them. Sir, transgenders are not born as transgenders by choice. It is by virtue of God. Just because they are born as transgenders they can't be isolated or discriminated. Both the other genders humiliate and discriminate them, and this Bill rightly confers the right upon them which would eradicate the discrimination. In fact, I take this opportunity to acknowledge the efforts put in by my colleague, Shri Tiruchi Siva, who introduced this Bill in 2014 to guarantee and provide welfare measures for transgender persons, and he has set the ball rolling in this regard. Sir, this Bill addresses the main reason of discontent of transgender community which is under severe discrimination. The Bill not only prohibits the discrimination, but also prohibits the unfair treatment or denial of service by relations. The Bill provides the basic benefits, and the benefits related to employment, health, education, etc., will finally and statutorily be guaranteed to them. This is much needed. In this regard, I have two suggestions to make to the hon. Minister. I hope the hon. Minister will positively consider them. Clause 4 (2) talks about the self-perceived gender identity. What is this self-perceived gender identity? If a person is given an opportunity to decide his or her gender, probably that will lead to some sort of confusion and misuse of self-certification. If self-determination of one's gender identity were to be the self-criterion to receive the benefits, it could be misused by others to claim such benefits. I, therefore, request the hon. Minister to take cognizance of this suggestion. The second suggestion that I would like to make in this regard is, the person would be recognised as a transgender on the basis of certificate of identity issued by the District Magistrate. Such a certificate will be a proof of identity as transgender and confers the rights under the Bill. The Bill also states that the person who is recognised as a transgender shall have the right of self-perceived gender identity. Given that there is a requirement of certificate of identity under this Bill, it is

[Shri V. Vijayasai Reddy]

unclear whether the term 'self-perceived gender identity' entails how it will be enforced by the law enforcing authorities. With these words, we support this Bill and this Bill has to be passed. We support the Bill on humanitarian consideration.

MR. DEPUTY CHAIRMAN: Shri Ramdas Athawale, not present. Shri Derek O'Brien.

SHRI DEREK O'BRIEN (West Bengal): Mr. Deputy Chairman, Sir, I must thank you in the way you began the House today, that all of us could pay tribute to the brave soldiers and the brave ordinary people who did great service to this country on 26/11.

I come from a State which has always been ahead when it comes to thoughts about women's emancipation and emancipation in general because about 150 years ago it was Raja Ram Mohan Roy who did this and we all know what his views were on women's rights and sati. We have not put a clear number how many transgender persons are in India. There are only two numbers available. One is the kind of official number which says that they are anywhere between 7 lakh and 9 lakhs; they are under a million. -There are some estimates to say that there are 4 million or 40 lakh transgender persons. It may be a large number because people don't come out and say they are transgender persons. I want to talk about this legislation and its history and how that Private Member's Bill got passed here unanimously. My colleague, Shri Tiruchi Siva, brought the Bill. That afternoon was a very historic afternoon. The Bill came in the afternoon in Rajya Sabha, and we have to give credit to the Leader of the House, Shri Arun Jaitley, who was also a Minister then. He is no more with us today. And let us be very clear here that the Bill would never have got through that Friday afternoon if it wasn't for the statesmanship-like leadership of Arun Jaitley//who got all of us together and said in his typical style, "Listen, we will do something for them." The little I know of Mr. Jaitley, one sensed that there was a deep passion to do something for transgender persons and that is why he said, "Hold it; we will bring this Bill in the other House." What happened after that is a very bleak area. The task of passing the Bill was done but where are we on the quality of the Bill? Sir, I would join Tiruchi Sivaji and everybody else, to appeal to the current Leader of the House, who is also the Minister, piloting this Bill, to think about this, to think about what were the views of his predecessor Leader of the House, on this Bill. We appeal to him, through you, Sir,

appeal to his conscience, to please send this Bill for further examination to a Select Committee. Give it six weeks, two weeks. Nobody from the transgender community — with 30 lakh or 40 lakh — are represented in any House. We can't hear them here. Let us open our ears and listen to what they say in a Select Committee. There is no politics in this. None at all.

Sir, the second thing that I want to leave, as a constructive suggestion, with the Minister is that when you look at this Transgender Bill, in the future you need to look at, at least three or four other legislations where we can also empower transgenders. We need to look at it. May not be in this Session, but start looking. Look at the POCSO, Protection of Child from Sexual Offences. That Bill needs to be looked at again, if you want to protect Transgender. You need to look at Indecent Representation of Women, the second Bill, please look at. Look at the Sexual Harassment of Women at the Work Place, and look at the Protection of Women from Domestic Violence. Because, if you look at the legislations together, then over the years, we can find a solution. Sir, I am not a lawyer like Satishji is or Arun Jaitleyji was. But, as a layperson, who was reading this Bill, and trying to understand it, here is the next question that I want to understand, through the Minister and through all the legal luminaries, as a layperson. If a man rapes a woman, the punishment is minimum ten years or life imprisonment; if a man rapes under twelve years of age, the punishment is twenty years or life imprisonment or death, very good; for attempt to rape, punishment is five years, and here is this serious lacunae! What happens if a man rapes a transgender? ...*(Interruptions)*... That is not two years. The maximum here, listed in this Bill, is sexual offence and other such offences, six months to two years. Sir, this is not politics. This is a question as to how we can pass such a Bill. In other words, say, the message is, rape a woman; yes, very bad; rape a child, worse; but, the transgenders, these people are on streets, they are begging, they are under high risk, and what is this Bill that we are passing? This is not about politics. This is about thinking this through. I was not listed to speak on this Bill. But, I thought I must speak. Now, in this situation, I don't think it is so dark, frankly. I am a lot more positive than Tiruchi Sivaji is. And, I will tell you why. This Bill was not there for all this time. The fact that the Bill is coming. But, there is hope because there are States like Tamil Nadu; there are States like Bengal, who are doing things. I am glad that we keep discussing it because we are doing it in a friendly yet comparative way. The first State in the country to set up a Transgender Board is either Tamil Nadu or Bengal, but we won't fight. It is one and two. It's not a match here; it's



[Shri Derek O'Brien]

about doing it together, giving a message. In Bengal, the transgenders have ID cards. With those ID cards, they can get education, health, employment, but there is no formal reservation. But it is happening today. With a sense of delight, imagine a college Principal in Bengal is from the transgender community. What a fantastic message it gave across the State. Manabi B. There are about 20 to 25 colleges already. There will be more colleges later where there is a transgender toilet. The bigger colleges have a toilet for them. So, they just feel a sense of comfort. These are some of the suggestions. That is why, we are asking. The starting point in this was the passing of that Private Member Bill. Then, I told you about the statesmanship displayed by everybody. Now, we need to listen to everybody more. Otherwise, if we do not do this good scrutiny, then it will be seen as a half-baked piece of legislation, even though, I believe, even with half-baked legislation, strong State Governments can still do well for the community.

Now, Sir, I come to my final two points. Since we started with 26/11, today, with a lot of sadness, no anger at all, and a lot of respect, seventeen Opposition parties, on the Constitution Day, sat for 100 minutes under the statue of Dr. Ambedkar. Through you, Sir, I want to make a minimum point. If we can discuss and pay tribute to 26/11; today is the Constitution Day. I have 20 seconds only to say. I am not making any political point, but seventeen of them or more Opposition parties sitting next to Dr. Ambedkar statue...

MR. DEPUTY CHAIRMAN: Derekji, come to the subject.

SHRI DEREK O'BRIEN: This is the subject. That is my point. That is exactly the point. I am glad that you got on to the subject. I am on the subject. What has happened today, Sir...

MR. DEPUTY CHAIRMAN: That is not on the agenda. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, I am making a limited point.

MR. DEPUTY CHAIRMAN: On this subject? You are a seasoned Parliamentarian. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, on the Constitution Day, I am making a point on the Constitution. That's all I am saying.

MR. DEPUTY CHAIRMAN: But, in the Rajya Sabha, आप जानते हैं कि जो बहस का विषय है - हम अभी संविधान पर बहस नहीं करेंगे - उस पर बहस करेंगे। इसलिए अगर हमें बात करनी है तो transgender Persons Bill पर करनी है।

श्री देरेक ओब्राईन: तो क्या मैं Constitution डिस्कस नहीं कर सकता?

MR. DEPUTY CHAIRMAN: You are always most welcome, but not on this.  
...(Interruptions)...

SHRI DEREK O'BRIEN: My belief is, with all humility, जो मेरी limited समझ है...

MR. DEPUTY CHAIRMAN: As per the Rules of Procedure in Rajya Sabha, जो विषय अभी हम discuss कर रहे हैं, उस पर बात करेंगे।

श्री देरेक ओब्राईन: तो मैं आर्टिकल-14 डिस्कस करूंगा, मैं आर्टिकल-21 डिस्कस करूंगा। संविधान में जो लिखा है, यह transgender के लिए भी लिखा है, यह man and woman के लिए ही नहीं लिखा है इसलिए हम लोगों ने जो बाहर बोला, वही हम अंदर बोल रहे हैं - वह हमें allow कीजिए। Thank you very much, Sir.

So, there is hope for Bengal, there is hope for Tamil Nadu because the original hope was given by Raja Ram Mohan Roy and Vidyasagar more than 100 years ago. I end with a very humble request. We want to do this in a good spirit. In that good spirit, let the Government, let the Minister, at least, bring one Amendment. We are not pushing, we are not begging. We are just asking the Government to answer the questions that we have raised. Bring one Amendment, or, put it off for six weeks. Of course, the reason we are discussing it in the first place because a private Member brought a Bill and the then Leader of the House, of the NDA, at that time, said, "Yes, bring the Bill". In that spirit, through you, Sir, I make this appeal to the Government. Thank you, Sir, for giving me this time. You have been very generous.

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, I get up with a kind of heavy heart for two reasons. I do not know why there is this haste at all. I am for the Select Committee not for any other reasons, rhetoric and all other things. The Bill has a lot of loopholes. You are trying to bring out a Bill which is more emotional in its content than mere words on the paper.

Number one, this is rarest of the Bills, about which we have no idea at all. Unless you go deep into the very human nature, the culture in which a particular section lives,

[Dr. K. Keshava Rao]

unless you understand them, the milieu, you cannot do it. So, that is another thing. There are hardly a couple of States in the world like the U.S., Canada, the U.K. or South Africa which have legislations of this nature. This legislation is very new to us. So, to say that we are experts, we know everything and whatever we are bringing in is final, is not right. I will only go point by point. I am not trying to discuss it at all. You need to look into it more. For example, the U.K. does not believe in binary method. It says, 'either male or female'. Canada has introduced it only last year. They have brought in that case. So, these are some of the things that need to be looked into. I have a few issues. Sir, Shri Siva has rightly mentioned and as everybody knows that this has come from the judgement of NALSA. What did the judgement say? It asks for the welfare of these people. First of all, the judgement asks us to recognize them as the 'third gender', which we have done. Shri Siva has already said it, and I do not want to repeat it. The very definition of how to recognize or define a transgender is very different and controversial in this Bill and that needs to be looked into. I am trying to make a case to go to a Select Committee where these issues need a relook. Sir, if we talk about discrimination, Shri Satish and everybody else will agree that it is a general type of right. The big case that Shri Siva has built is, not necessary. But, even then, suppose a person is discriminated, the penalty for that has not been mentioned in this Bill. Sir, then let me talk about the procedures. Suppose, you have to give a certificate of recognition, and you have not given the reasons for refusal. In case the reasons for refusal are given what will happen; can go for an appeal against it? What is the stand, what is the ground and the base on which I can go for the appeal? Sir, Satishji has rightly said that there is also no penalty for that. Sir, then, you want me to go to somebody else for recognition of the identity. Sir, hon. Supreme Court has so specifically said that "self determination of a gender is an integral part of personal autonomy and falls within the realm of personal liberty guaranteed under the Constitution". I determine my own sex, I need not go to a doctor or to some Commission or Committee for recognition of my gender. Now, I will go back from where I have started. In the year 2013, you constituted an expert Committee, please look into the report of that Committee. Then, in the year 2014, the NALSA Judgement was there, please go into the detailed seven points of that judgement. They wanted the medical safeguards. But, you did not do anything about that. There is no timeline. It is not clear as to what kind of machinery you have brought in for the medical safeguards. So, kindly go through the expert

Committee, go through that NALSA judgement, go through Shri Siva's Bill, go through the recommendations of the Standing Committee— of course, the Standing Committee has not much to offer—then, go through the issues that are coming in news papers and also the discussions and all other issues that are being raised here. I am giving you the issues. Sir, now, we have the right to stay anywhere. These are the fundamental and basic rights, to stay in a place of our choice. Here, the right to stay for these people is dependent on their cultural background. This particular section lives in a particular culture and with particular traditions. Now, you say that if the parents or near families do not accept them, then you send them to the rehabilitation centers. What is a rehabilitation centre? What will happen to that child there? We must think about it. So, this has to be revisited. I am just raising these issues and not trying to give an answer. Let the Select Committee go into the details and find out all these things. I am just raising the issues. Sir, I have already said that for the medical safeguards, we do not have a timeline. The Bill, of course, on the very periphery is affirmative. But, there is no machinery, there is no system which will stand in guard to what you have said. For example, let us talk about reservation. Though, the NALSA judgement is there, there is no mention about reservation in the Bill at all. Even if they had made a mention, you must know that with kind of controversies we had about the Backward Classes. I do not think this will be taken up unless it has its own special mention and also special answers to them in the Bill. Are these provisions applicable to private entities? That also has to be made clear.

Mr. Derek brought the issue of punishment of six months to two years and to that of ten years in case of rape and sexual abuse of TG and others respectively. That is there in your law whereas the other law says that it is ten years, twenty years and death penalty. I don't want to take much time.

Lastly, I come to confidentiality part of it. After all, we live our life with dignity and some confidentiality. If you subject me to some kind of test, which will be made open, the confidentiality will be lost. This has to be protected. NALSA judgement also says this. I want to know from the Minister only four things. You have before you the Expert Committee Report. You have before you the Private Member's Bill. You have before you the Report of the Standing Committee. You have before you the press reports. Then you have what this section says that 'it is regressive'. What exactly regressive is that we must find out from them by calling them. That is how you must revisit those things through Select Committee.

[Dr. K. Keshava Rao]

In conclusion, I would say one thing. This is not just a human issue. More than a human issue, it is a social issue. They suffer a social stigma. You have not addressed that at all. Unless you address that, the very word 'welfare' will not help because this is a section which is suffering a social stigma. How do you remove that? You all talk so big. Are you able to go and shake their hands and bring a TG here and make him sit next to you? ...*(Interruptions)*... Yes, you can do that. I live with them, don't bother about that. I am one of the protagonists, so one need not worry about that. What I am saying is that please think of a machinery where we can have training centres for them. We have to have training centres for them to provide them special orientation. We need to provide them orientation sessions. That also must be factored in while bringing in a Bill like this. What I am saying is that I have brought out 13 points which are not addressed in the Bill and those can be revisited by a Select Committee. There is nothing wrong in doing that. There is no haste. You will be surprised to know this. Last time when it went to the Lok Sabha, hardly half an hour was given. Of course, many people spoke about it. Even the other day, the Minister replying to one of our questions said that in the Budget, 2016-17, for transgenders' welfare, you had allocated Rs.15 crore, but you spent one lakh rupees.

MR. DEPUTY CHAIRMAN: Please conclude now.

DR. K. KESHAVA RAO: In the Budget 2017-18, it was ₹ 4 crore, but you spent two lakh rupees. In 2018-19, you gave only one crore rupees and spent one crore rupees. Even here we have become very casual. Let us be serious about this issue. Let us send it to a Select Committee so that we can call more people and revisit few of the issues which have been raised here and which I have also raised. Thank you very much, Sir.

**श्रीमती रुपा गांगुली** (नाम निर्देशित): उपसभापति महोदय, धन्यवाद । आज मुझे The Transgender Persons (Protection of Rights) Bill, 2019 पर बोलने का मौका मिला है। लेकिन मैं इस बिल के बारे में बोलते हुए सबसे पहले तो यह कहूंगी कि यह देश तिरुची शिवा जी को कभी नहीं भूलेगा। जब इस बिल के बारे में, इस एक्ट के बारे में बात होगी, तो उनका नाम जरूर आएगा, हर वक्त आएगा, क्योंकि इन्होंने बहुत हटकर इस विषय पर काम किया, तैयारी की और इसे लोगों तक पहुंचाया है। हम सब लोगों ने ट्रांसजेंडर बारे में बहुत सोचा है, लेकिन इनके लिए प्राइवेट मेम्बर बिल लेकर शिवा जी आए, इसको कोई नहीं भूलेगा।

इस बिल के बारे में बोलते हुए, मुझे बहुत अच्छा लग रहा है। हमने ऐसे लोगों को, दोस्तों को बहुत करीब से देखा है। इस बिल में क्या-क्या है, actually इस देश में अभी भी बहुत सारे लोग जो गूगल या इंटरनेट वगैरह पर नहीं जाते हैं, उनको यह क्लियर ही नहीं है कि ट्रांसजेंडर है क्या? It has a physical part. It also has an emotional part. जिनके फिजिकल सेक्सुअल ऑर्गन्स ठीक से बनते नहीं हैं, तब वे ट्रांसजेंडर बनते हैं और जिनके सब ऑर्गन्स नॉर्मल बनने के बाद भी, उनके हार्मोन्स थोड़े-से अलग होते हैं, तब उनको बाद में फीलिंग होती है कि वे शायद अपना सेक्सुअल ओरियंटेशन चेंज करना चाहते हैं। महोदय, इतने समय से बातें हो रही हैं कि वे लोग पीड़ित हैं, वे लोग अलग तरीके से जीते हैं, society से executed हैं। इस बिल में अच्छा क्या है- यदि उन्हें स्कूल में भर्ती करना है, तो कोई रोक नहीं सकेगा, यदि उन्हें rent पर घर लेना है, तो कोई रोक नहीं सकेगा, उनके साथ कहीं पर भी कोई ill-treatment नहीं कर सकेगा, यदि वे medical treatment लेने जाएं, तोक गई उन्हें रोक नहीं सकेगा। यदि उनमें से कभी कोई किसी Government job या private job में भर्ती हुए हैं और यदि उसके बाद उन्होंने जेंडर change किया है, तब भी उन्हें कोई नौकरी से निकाल नहीं सकता है। अगर early detection हो, तो बच्चे के लिए भी अच्छा है और parents के लिए भी अच्छा है। इस बिल में हर जगह पर छोटी-छोटी चीजों के ऊपर ध्यान दिया गया है। जैसे यह Council किस लिए बनाई गई है-काउंसिल में सारे लोग हैं, सारी Ministries हैं और सारे लोग हैं, जो इस विषय में चर्चा करेंगे।

महोदय, मैं तो मंत्री जी से यह पूछूंगी, क्योंकि यहां पर डिटेल् में लिखा हुआ नहीं है, शायद इसमें है, हालांकि मुझे समझ में नहीं आया, अगर ऐसा होता कि कोई मां-बाप भी जबर्दस्ती बच्चे को discard करना चाहते हैं,...(व्यवधान)...

**सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चन्द गहलोत):** वह प्रावधान भी इसमें है।

**श्रीमती रूपा गांगुली :** है, तो ठीक है। यदि कोई community आकर बच्चे को जबर्दस्ती ले जाना चाहती है, तो वह भी नहीं हो सकेगा।

महोदय, अगर कोई detection और operation चाहता है, तो उसे District Magistrate या Medical Superintendent अथवा Chief Medical Officer के पास जाकर अपना परीक्षण कराना होगा और उसके बाद DM के पास जाकर अपनी identity और अपना name change करना पड़ेगा। यह तो अच्छा है, ताकि कोई भी institution उनका गलत treatment कराके, उनसे पैसा नहीं खींच सकेगा और उनके emotional disturbance का इस्तेमाल कर के, उन्हें परेशान नहीं कर सकेगा। यह तो सही मामले में सरकारी तौर पर ही हो जाएगा। इस बिल में यह व्यवस्था भी है कि इनके साथ किसी भी प्रकार की discrimination नहीं हो सकती है। आज इस देश में, ऐसे विषय पर चर्चा हो रही है, जरूर 'New India', word के साथ यह बात जुड़ जाती है।

**3.00 P.M.**

[श्रीमती रूपा गांगुली]

महोदय, मैं यह कह कर अपनी बात को विराम देना चाहती हूँ कि ये जो लोग, रोक रहे हैं और जो लोग इसे लेकर agitation कर रहे हैं, इसमें फायदा किस का है - कुछ activist team के लोग हैं, जो यह सब कर रहे हैं। मैं तो सबसे यही request करूंगी कि सीधी भाषा में, simple अंग्रेजी और हिन्दी में यह बिल लिखा हुआ है, इसलिए जनसाधारण और जो सारी लीडरशिप बैठकर इस पर agitation कर रही है, वे प्लीज़ इस बिल को line by line पढ़ लें। यह बिल बहुत आसान है, इसके माध्यम से उन्हें सम्मान के साथ जीने का मौका मिलेगा। क्या हम यह नहीं चाहते हैं कि हम सब एक साथ रहें - एक कम्युनिटी अलग क्यों रहे और क्यों अलग कम्युनिटी बने? कम्युनिटी एक ही है और वह humanity है और कोई कम्युनिटी नहीं होनी चाहिए। Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri A. Navaneethakrishnan; you wanted only one minute.

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I welcome this Bill. I would tell what the Amma Government had done for transgender persons. According to us, the Transgender Persons Bill may be called as Third Gender Bill because the Supreme Court has declared them as 'third gender'. So, the name may be changed. Then, a National Council alone is contemplated for in this Bill. Our humble submission would be this. States are very home close to third gender. So, State Councils may be constituted. The Tamil Nadu Government has given necessary orders for 'third gender' to be mentioned in all the applications. The Tamil Nadu Government has given an order providing for reservation to third gender candidates. The Tamil Nadu Slum Clearance Board has allotted 491 tenements. And each and every one in the age group of 40+ years are getting a sum of ₹1,000 per month. ...*(Interruptions)*.. Please wait.

MR. DEPUTY CHAIRMAN: Just conclude. One minute is already over.

SHRI A. NAVANEETHAKRISHNAN: Now, Sir, the Amma Government is a role model for the whole India. As I said, we are providing employment. Even in Police Department, one candidate joined as third gender. So, I welcome this Bill. Thank you, Sir.

SHRI SATISH CHANDRA MISRA: Sir, before I start, I thank and congratulate

Tiruchi Sivaji that because of him, we are seeing this Bill from the Government on this day. I have to flag only three Clauses. I just wanted to have the attention of the hon. Minister and some clarifications from him on three Clauses.

If we see Clause 16, it defines who would be the members of the Council. It is almost 30 in number who would be the members of the Council and all of them are of a very top hierarchy. It starts from the Cabinet Minister, the State Minister, then almost of every Ministry, the Secretaries and officials from there, and then five each from States and five from the Union Territories. If this combination is seen, 30 persons would be required to sit together and take decisions under Clause 17 because functions have been declared under Clause 17. The entire Act is to be controlled by the Council. The result is how the Council functions because it says it would advise, it would monitor, it would review, it would redress the grievances and it would perform such other functions. Now, this entire Act is to be controlled by a Council consisting of 30 top officials but nowhere is it mentioned how many times this Council would meet. As rightly pointed out by Mr. Siva, with so many members sitting together, it would not become possible. The hon. Minister says that in the rules, he would provide that there would be a meeting of the Council within three months or within one month or regularly. Then only, it would perform the functions under Clause 17 and give some results; otherwise, it would be a Council on paper and it would be nothing else.

The last thing which I have to point out is about Clause 18 which is about offences and penalties. Now, the offences and penalties have been defined. If some official, some police officer or the doctor who has been authorized to issue this certificate, they do not perform their duties, they humiliate and throw them out and do not give the certificate or do not respond to them, then, there is no penalty for that. Penalty is for other things that if denial is done of certain rights which have been mentioned in this Act that these would be the rights provided for them. But if these persons deny the very basic thing, then, there is no punishment provided to them. It should be there so that it acts as a deterrent to these persons that they should perform their duties.

These were the only suggestions because my colleague has already spoken on behalf of my Party. So, this is what I wanted to add. Thank you.

**श्री उपसभापति:** सतीश चन्द्र मिश्रा जी, धन्यवाद। अब माननीय मंत्री जी का जवाब।



**श्री थावर चन्द गहलोत:** माननीय उपसभापति महोदय, अभी तक तीस माननीय सदस्यों ने इस विधेयक पर अपने विचार व्यक्त किए हैं। बहुत अच्छे सुझाव भी आए हैं, बहुत सारी बातें सामने आई हैं और बहुत सारे विषयों पर शंका-कुशंकाएँ भी की गई हैं। मैं प्रयास करूँगा कि उन सभी का उत्तर दूँ, पर अगर समय की मर्यादा होगी, तो फिर कठिनाई होगी, नहीं तो फिर आप जितना समय देंगे, मैं उसमें अपनी बात समाप्त करूँगा। अब मैं माननीय सदस्यों के नाम पढ़ कर सुनाऊँगा, तो और समय लगेगा, इसलिए मैं तीसों माननीय सदस्यों का आभार व्यक्त करता हूँ कि उन्होंने इस चर्चा में भाग लिया और अपने महत्वपूर्ण सुझाव दिए। मैं तिरुची शिवा जी का विशेष आभार मानता हूँ और उनको बधाई भी देता हूँ कि वे लंबे समय से प्रयास करके एक प्राइवेट मेम्बर बिल यहाँ लाए थे और इस सदन ने उसको सर्वानुमति से पारित किया था। स्वर्गीय अरुण जेटली जी का उल्लेख आया कि उन्होंने उसको सर्वानुमति से पारित करवाया था, जब वे यहाँ सदन के नेता थे। मैं सदन से निवेदन करना चाहूँगा कि यह बिल भी उनके द्वारा ही बनाया गया है। यह जो बिल हम लेकर आए हैं, यह बिल भी उनके द्वारा ही बनाया गया है। वे विधि मंत्री थे। यह बिल 2016 से बनते-बनते, एक बार लोक सभा में पास हुआ और बाद में जब लोक सभा के चुनाव हो गए, तो लोक सभा भंग हो गई, इसलिए दूसरी बार लोक सभा में यह बिल फिर से पारित हुआ। इस तरह लोक सभा ने इसको दो बार पारित किया है।

यहां हुई चर्चा में यह बात भी आई कि स्टैंडिंग कमेटी ने जो सुझाव दिए थे, उन पर ध्यान नहीं दिया गया या श्री तिरुची शिवा जी का जो प्राइवेट मेम्बर बिल था, उस पर ध्यान नहीं दिया। मैं सदन को विश्वास दिलाता हूँ कि उनके विधेयक पर भी ध्यान दिया गया, स्टैंडिंग कमेटी ने जो राय दी, उस पर भी गंभीरता से विचार किया गया और साथ ही साथ सुप्रीम कोर्ट ने 15 अप्रैल, 2014 को ट्रांसजेंडर बिल बनाने के संबंध में जो फैसला दिया था, उस पर भी गंभीरता से विचार किया। इसके बाद मंत्रालय को इसके संबंध में कुछ शंकाएं-कुशंकाएं थीं, तो हमने सुप्रीम कोर्ट में रिव्यू पिटीशन भी लगाई थी, कि इसका स्पष्टीकरण दें, उसका स्पष्टीकरण दें। अंत में माननीय सुप्रीम कोर्ट ने जो स्पष्टीकरण दिए, उनके आधार पर ही यह बिल बना है। मैं यह कह सकता हूँ कि इसे बनाते समय आदरणीय शिवा जी के बिल पर भी विचार किया गया, स्टैंडिंग कमेटी के सुझाव पर भी विचार किया और सुप्रीम कोर्ट के निर्देशों पर भी विचार किया गया, उसके बाद ही यह बिल बनाया गया है। इस बिल को लेकर जो आशंकाएं-कुशंकाएं सामने लाई गई हैं, वे सब निर्मूल हैं। अगर आप इस बिल का बारीकी से अध्ययन करेंगे, बारीकी से पढ़ेंगे, तो आपकी बातों का समाधान हो जाएगा।

इसके अनुच्छेद 14 एवं 15 में जिन बातों का उल्लेख किया गया है, उन बातों को ध्यान में रख कर ही माननीय उच्चतम न्यायालय ने राष्ट्रीय विधिक सेवा प्राधिकरण बनाम भारत संघ के मामले में, 15 अप्रैल, 2014 को पारित अपने आदेश द्वारा, अन्य बातों के साथ केन्द्रीय सरकार और राज्य सरकारों को उभयलिंगी समुदाय के कल्याण के लिए विभिन्न कदम उठाने और संविधान के भाग-III के अधीन एवं संसद तथा राज्य विधान मंडलों द्वारा बनाई गई अन्य विधियों के अधीन,

उनके अधिकारों की सुरक्षा के प्रयोजन के लिए, उन्हें तृतीय लिंग के रूप में मानने का निर्देश दिया। हमने सुप्रीम कोर्ट के इस निर्देश का अक्षरशः पालन किया है। इसके साथ-साथ जिन राज्यों ने पहले से ही ट्रांसजेंडर्स के लिए बहुत सारी कल्याणकारी योजनाएं बनाई हुई थीं, उनमें तमिलनाडु एवं दूसरे अन्य राज्य शामिल हैं। इन राज्यों ने उभयलिंगी समुदाय के लिए जो-जो कल्याणकारी योजनाएं बनाई थीं, उन योजनाओं का भी अध्ययन किया गया और उनमें से जो-जो अच्छा हो सकता था, उनका समावेश भी इसमें करने का प्रयास किया गया है। अब जिस उद्देश्य से यह विधेयक लाया गया है, इसका उद्देश्य स्पष्ट है। उभयलिंगी व्यक्ति को परिभाषित करना, उभयलिंगी व्यक्ति के विरुद्ध विभेद का प्रतिषेध करना, उभयलिंगी व्यक्ति को उसी रूप में मान्यता देने के लिए अधिकार प्रदत्त करना और स्वतः अनुभव की जाने वाली लिंग पहचान का अधिकार प्रदत्त करना। उभयलिंगी व्यक्तियों को पहचान प्रमाण-पत्र जारी करने का उपबंध करना, यह उपबंध करना कि कोई स्थापन, नियोजन, भर्ती, प्रोन्नति और अन्य मुद्दों से संबंधित विषयों में किसी उभयलिंगी व्यक्ति के विरुद्ध विभेद नहीं करेगा, प्रत्येक स्थापन में शिकायत निवारण तंत्र स्थापित करने की व्यवस्था का प्रावधान करना इत्यादि इसमें शामिल हैं। इसमें राष्ट्रीय उभयलिंगी व्यक्ति परिषद की स्थापना करने का भी प्रावधान है, साथ ही प्रस्तावित विधान के उपबंधों का उल्लंघन करने के लिए दंड देने का भी प्रावधान है। अब जिन उद्देश्यों को लेकर यह बना है, अगर हम उन उद्देश्यों का ही अध्ययन करें, तो समझ लीजिए कि इस ऐक्ट में किसी प्रकार की कोई खामी नहीं है। अगर कोई छोटी-मोटी खामी या ग्रेमेटिकल मिस्टेक सामने आएगी अथवा जो कुछ मुख्य सुझाव दिए गए हैं, हम उनका अध्ययन करेंगे, तो निश्चित रूप से नियम बनाते समय हम उन पर कार्यवाही करेंगे।

इस विधेयक के बारे में अध्याय-2 में जो विभेद की बात आई है, उसका प्रतिषेध करने के लिए भी इसमें प्रावधान किया है। किसी भी प्रकार से विभेद नहीं होगा। विभेद का प्रतिषेध करने के लिए "कोई व्यक्ति या स्थापन किसी उभयलिंगी व्यक्ति के विरुद्ध निम्नलिखित आधारों पर विभेद नहीं करेगा, अर्थात्, शैक्षिक स्थापनों ...."-- जो बात अभी आयी थी। बहुत सारे लोगों ने आशंका व्यक्त की, स्कूलों की, कॉलेजों की, तो:-

- "(क) शैक्षिक स्थापनों और उनकी सेवाओं का प्रत्याख्यान या उन्हें जारी न रखना या अनुचित व्यवहार;
- (ख) नियोजन या उपजीविका में या उसके संबंध में अनुचित व्यवहार;
- (ग) नियोजन या उपजीविका का प्रत्याख्यान या समाप्ति;
- (घ) स्वास्थ्य देखरेख सेवाओं का प्रत्याख्यान या उन्हें जारी न रखना या उनमें अनुचित व्यवहार;
- (ङ.) जन साधारण के उपयोग हेतु समर्पित या जन साधारण को रुढ़िजन्य रूप से उपलब्ध किन्हीं मालों, वास-सुविधा, सेवा, सुविधा, फायदा, विशेषाधिकार या अवसर तक पहुँच या उसके उपबंध या अधिभोग अथवा उपयोग का प्रत्याख्यान या उन्हें जारी न रखना;

[श्री थावर चन्द गहलोत]

- (च) संचलन के अधिकार का प्रत्याख्यान या उसे जारी न रखना या उसके संबंध में अनुचित व्यवहार;
- (छ) निवास करने, क्रय करने, किराए पर लेने या अन्यथा किसी संपत्ति को अधिभोग में लेने के संबंध में अधिकार का प्रत्याख्यान या उसे जारी न रखना या अनुचित व्यवहार;
- (ज) पब्लिक या प्राइवेट पद के लिए खड़े होने या उसे धारण करने के लिए अवसर का प्रत्याख्यान या जारी न रखना या अनुचित व्यवहार;
- (झ) सरकारी या प्राइवेट स्थापनों, जिनकी देखरेख या अभिरक्षा में कोई उभयलिंगी व्यक्ति है, में पहुँच का प्रत्याख्यान या उनसे हटाना या उनमें अनुचित व्यवहार करना।"

ये इतने सारे बिन्दु हैं, जो यह स्पष्ट करते हैं कि कहीं भी किसी प्रकार से कोई भेदभाव नहीं होगा। आज भी उनको चुनाव लड़ने का अधिकार है। मैं मध्य प्रदेश से आता हूँ। वहाँ ट्रांसजेंडर महापौर भी रहे हैं, वहाँ ट्रांसजेंडर विधायक भी बने हैं। अन्य राज्यों के भी उदाहरण हैं। पार्षद भी हैं, चुनाव लड़ने की पात्रता भी है, नौकरी करने की पात्रता भी है और जो सार्वजनिक उपयोग के स्थान हैं, वहाँ आने-जाने का और दूसरों को जो लाभ मिलता है, वह सब लाभ लेने का उनको अधिकार है। उनको किसी प्रकार से रोकने का या उनमें बाधा डालने का कोई प्रयास अगर कोई करेगा, तो वह अपराध की श्रेणी में आयेगा और जो अपराध करेगा, उसको दंड का प्रावधान भी किया जायेगा।

इसी प्रकार से अध्याय 3 में "उभयलिंगी व्यक्तियों की पहचान को मान्यता" की बात है। पहचान के विषय में भी बहुत सारी बातें आयी हैं। इसमें स्पष्ट है। इसको अगर बारीकी से अगर पढ़ेंगे, तो सारी शंकाओं का समाधान हो जाएगा। जैसे:-

- "(1) उभयलिंगी व्यक्ति को उसी रूप में इस अधिनियम के उपबंधों के अनुसरण में मान्यता प्राप्त करने का अधिकार होगा।
- (2) उपधारा (1) के अधीन उभयलिंगी के रूप में मान्यता प्राप्त व्यक्ति को स्वयं-अनुभव की गई लिंग पहचान का अधिकार होगा।"

अब इससे ज्यादा स्पष्ट और क्या बात होगी? उसने जो कह दिया, उसी को माना जायेगा, इससे इसका अर्थ यही निकलता है। अनावश्यक शंकाएँ पैदा हुई हैं, ऐसा मैं मानता हूँ। Perception ऐसा बना है कि इसमें तो बहुत बड़ी खामियाँ हैं।

"उभयलिंगी व्यक्ति जिला मजिस्ट्रेट को, उभयलिंगी व्यक्ति के रूप में प्रमाणपत्र जारी करने के लिए ऐसे प्ररूप और ऐसी रीति में तथा ऐसे दस्तावेजों, जो विहित किये जाएं, के साथ आवेदन कर सकेगा।" पहले हमने यह कहा था, पिछले वाले विधेयक में, जो पास हुआ था, उसमें कि

"कलेक्टर को आवेदन होगा, डीएम को आवेदन होगा और डीएम मेडिकल पैनल से उसकी जाँच करायेगा।" परन्तु उस पर आपत्ति हुई थी कि स्क्रीनिंग, जाँच-पड़ताल और यह सब नहीं होना चाहिए। तो उस क्लॉज़ को हमने इसमें से हटा दिया। अब बारीकी से जाँच-पड़ताल करने की कोई आवश्यकता नहीं होगी। कलेक्टर कितने दिन में प्रमाणपत्र, किस रीति से देगा, ये नियम बने हुए हैं। चूँकि कलेक्टर अनुसूचित जाति, जनजाति, ओबीसी आदि वर्ग की जातियों के प्रमाणपत्र देने के लिए अधिकृत अधिकारी हैं, इसलिए हमने भी कलेक्टर को ही अधिकृत अधिकारी के रूप में माना है, क्योंकि अगर एक कलेक्टर प्रमाणपत्र देगा, तो उसको सारे देश में मान्यता मिलेगी। अगर किसी और अधिकारी से प्रमाण पत्र दिलाने की बात करते, तो जो नियम, कानून, कायदे बने हैं, उनका उल्लंघन माना जाएगा, इसलिए हमने कलेक्टर को इसके लिए अधिकृत किया है।

परन्तु अप्राप्यवय बालक की दशा में, ऐसा आवेदन ऐसे बालक के माता या पिता अथवा संरक्षक द्वारा किया जाएगा। अगर कोई छोटा बच्चा है और उसको ट्रान्सजेंडर का सर्टिफिकेट चाहिए, तो उसके माता या पिता या उसके संरक्षक आवेदन करने के लिए पात्र होंगे।

पहचान का प्रमाण पत्र - जिला मजिस्ट्रेट, आवेदक को धारा 5 के अधीन पहचान का प्रमाणपत्र ऐसी प्रक्रिया का अनुसरण करने के पश्चात् और ऐसे प्रारूप में और ऐसी रीति में, ऐसे समय के भीतर, जो विहित किया जाए, ऐसे व्यक्ति के लिंग को उभयलिंगी के रूप में उपदर्शित करते हुए, एक प्रमाणपत्र जारी करेगा। इससे स्पष्ट है कि जो उसने कहा है, उसी आशय का प्रमाणपत्र उसको मिलेगा और नियम बनाते समय, कितना समय और क्या देना चाहिए, इनका उल्लेख हम उसमें कर देंगे।

इसके भाग (2) के अनुसार उभयलिंगी व्यक्ति का लिंग सभी शासकीय दस्तावेजों में उपधारा (1) के अधीन जारी प्रमाणपत्र के अनुसार अभिलिखित किया जाएगा। जो प्रमाणपत्र उसको मिल गया है, उसी आधार पर सरकारी रिकॉर्ड में उसका इंद्राज हो जाएगा और उसको उसकी मान्यता मिल जाएगी। कहीं कोई शिकवा-शिकायत का आधार बचेगा ही नहीं।

इसके भाग (3) की उपधारा (1) के अधीन किसी व्यक्ति को जारी प्रमाण पत्र अधिकार प्रदत्त करेगा और उभयलिंगी व्यक्ति के रूप में उसकी पहचान की मान्यता का सबूत होगा। इसमें और भी बहुत सारी बातें हैं, जिनको मैं पढ़ कर सुनाना चाहूँगा।

उभयलिंगी व्यक्ति, पुरुष या स्त्री के रूप में अपने लिंग में परिवर्तन के लिए शल्य क्रिया करवाता है, तो ऐसा व्यक्ति इस निमित्त उस चिकित्सा संस्था, जिसमें उस व्यक्ति ने शल्य क्रिया करवाई है, के चिकित्सा अधीक्षक या मुख्य चिकित्सा अधिकारी द्वारा जारी प्रमाणपत्र के साथ जिला मजिस्ट्रेट को पुनरीक्षित प्रमाणपत्र के लिए ऐसे प्रारूप में, ऐसी रीति में आवेदन करेगा, जो विहित की जाए। जिला मजिस्ट्रेट, चिकित्सा अधीक्षक या मुख्य चिकित्सा अधिकारी द्वारा जारी प्रमाणपत्र के साथ आवेदन की प्राप्ति पर और ऐसे प्रमाणपत्र की सत्यता का समाधान हो जाने पर लिंग में परिवर्तन को उपदर्शित करते हुए ऐसे प्रारूप और रीति तथा ऐसे समय के भीतर, जो विहित

[श्री थावर चन्द गहलोत]

किया जाए, प्रमाणपत्र जारी करेगा। अर्थात् आज वह कुछ है और शल्य क्रिया करा कर वह कुछ और बन जाता है, तो उसको भी हमने मान्यता दी है। अगर आज वह पुरुष की श्रेणी में है और शल्य क्रिया करा कर वह ट्रांसजेंडर बना है, तो भी उसको ट्रांसजेंडर की ही मान्यता मिलेगी। इसमें इतना स्पष्ट है, इसलिए इसमें कहीं शंका की आवश्यकता ही नहीं है।

वह व्यक्ति जिसे धारा 6 के अधीन प्रमाणपत्र या उपधारा (2) के अधीन पुनरीक्षित प्रमाणपत्र जारी किया गया है, जन्म प्रमाणपत्र और ऐसे व्यक्ति की पहचान से संबंधित सभी अन्य शासकीय दस्तावेजों में अपने प्रथम नाम में परिवर्तन करने का भी हकदार होगा। अगर वह नाम परिवर्तन करना चाहेगा, पहले कुछ और था और आज कुछ और हो गया, उस कारण अगर वह नाम में परिवर्तन करना चाहेगा, तो इसमें नाम परिवर्तन करने का भी प्रावधान है और उसको इसकी मान्यता मिलेगी।

महोदय, यह सब उल्लेख इस बात को स्पष्ट करता है कि उसको प्रमाणपत्र में और उसकी पहचान में किसी प्रकार की कोई कठिनाई नहीं है। अगर हम नियमों को पढ़ेंगे, तो सारा स्पष्ट हो जाएगा।

'सरकार द्वारा कल्याणकारी उपाय' - जैसा मैंने बताया कि बहुत सारे राज्यों में उनके लिए कल्याणकारी योजनाएं बनाई गई हैं, हमने भी कुछ प्रारंभिक योजनाएं यथा स्कॉलरशिप देने, ऋण सुविधा उपलब्ध कराने आदि बनाई हैं। अन्य राज्यों से हमने कुछ सीखा है, समझा है और उसके आधार पर ऐसा प्रयास किया है।

इसकी धारा 8 (1) के अनुसार समुचित सरकार उभयलिंगी व्यक्तियों की पूर्ण और प्रभावी भागीदारी को सुनिश्चित करने तथा समाज में उन्हें समाविष्ट करने के लिए कदम उठाएगी। अब यह जो कदम उठाने की बात है, उसमें सब प्रकार की बातों का समावेशन है। समुचित सरकार का आशय, केन्द्र और राज्य सरकार, दोनों से है। सुप्रीम कोर्ट का निर्देश है और हमने भी इसमें प्रावधान किया है कि केन्द्र सरकार भी नियम और कानून बनाएगी तथा राज्य सरकारें भी नियम और कानून बनाएंगी। इसमें ये दोनों सरकार के लिए है।

क्लॉज़ 8(2) - "समुचित सरकार ऐसे कल्याणकारी उपाय करेगी, जो उभयलिंगी व्यक्ति के अधिकारों और हितों को संरक्षित करने के लिए तथा सरकार द्वारा विरचित कल्याणकारी स्कीमों तक उनकी पहुंच को सुकर बनाने के लिए विहित किए जाएं।" वे अपनी योजनाएं बना सकते हैं, कल्याणकारी योजनाएं बना सकते हैं। जैसे राज्य ने कोई योजना बनाई और उसी से संबंधित कोई योजना भारत सरकार की भी है, तो उससे भी उन्हें वंचित नहीं किया जाएगा। उनको हक होगा कि वे उस योजना का भी लाभ ले सकें। अगर कोई केंद्र की योजना का लाभ ले रहा है और राज्य सरकार की भी कोई योजना है, तो वह राज्य सरकार

की योजना का लाभ लेने का हकदार होगा। यह बहुत स्पष्ट है। इसमें कहीं कोई आशंका नहीं होनी चाहिए।

क्लॉज़ 8(3) - "समुचित सरकार कल्याणकारी स्कीमें और कार्यक्रम तैयार करेगी, जो उभयलिंगी संवेदी, लांछन न लगाने वाले तथा गैर-विभेदकारी होंगे।" महोदय, इन योजनाओं के कार्यान्वयन का लाभ लेने के लिए उनके साथ किसी प्रकार का भेदभाव नहीं किया जाएगा, यह भी इसमें स्पष्ट है।

क्लॉज़ 8(4) - "समुचित सरकार उभयलिंगी व्यक्तियों की आवश्यकताओं को पूरा करने के लिए ऐसे व्यक्तियों के उद्धार, संरक्षण और पर्यावास हेतु कदम उठाएगी।" जो सरकार की योजनाएं हैं, जो दायरे में आती होंगी, उन सभी योजनाओं का लाभ उन्हें मिलेगा। उनके पिछड़ेपन को दूर करके विकास के मार्ग पर ले जाने के लिए और पुनर्वास की दिशा में आगे कदम बढ़ाने का और योजना बनाने का प्रावधान है।

क्लॉज़ 8(5) - "समुचित सरकार उभयलिंगी व्यक्तियों के सांस्कृतिक और मनोरंजन क्रियाकलापों में भाग लेने के अधिकार का संवर्धन और संरक्षण करने के लिए समुचित उपाय करेगी।" इसमें उन्हें संवर्धन और संरक्षण सभी प्रकार का प्रावधान है।

इसके साथ ही साथ अध्याय पाँच - स्थापनों और अन्य व्यक्तियों की बाध्यता से संबंधित है।

क्लॉज़ (9) - "कोई स्थापन, नियोजन, जिसके अंतर्गत भर्ती, प्रोन्नति और अन्य संबंधित मुद्दे हैं, किंतु उस तक ही सीमित नहीं हैं, के संबंध में किसी उभयलिंगी व्यक्ति के साथ कोई विभेद नहीं करेगा।" यह मैं धारा-9 का उल्लेख कर रहा हूँ। इससे नौकरियों में, प्रमोशन में, आरक्षण में उन्हें किसी प्रकार की कोई दिक्कत नहीं आएगी।

क्लॉज़ (10) - "प्रत्येक स्थापन इस अधिनियम के उपबंधों की अनुपालना सुनिश्चित करेगा और उभयलिंगी व्यक्तियों को ऐसी सुविधाएं उपलब्ध कराएगा, जो विहित की जाएं।"

क्लॉज़ (11) - "प्रत्येक स्थापन, इस अधिनियम के उपबंधों के अतिक्रमण से संबंधित शिकायतों से निपटने के लिए शिकायत अधिकारी के रूप में किसी व्यक्ति को नामनिर्दिष्ट करेगा।" जैसे कोई संस्थान है, जहाँ ये लोग काम करते हैं, वहाँ अगर किसी प्रकार की कोई शिकावा-शिकायत होगी, तो वहाँ अलग से एक शिकायत निवारण अधिकारी नियुक्त होगा, एक विंग होगा, जो इनकी शिकायतों को सुनकर समाधान करेगा और उन्हें न्याय दिलाएगा।

क्लॉज़ 12(1) - "किसी बालक को उसके माता-पिता से या उसके निकट कुटुंब से उसके उभयलिंगी होने के आधार पर सिवाय, ऐसे बालक के हित में सक्षम न्यायालय के आदेश के, पृथक् नहीं किया जाएगा।" अगर किसी बालक के बारे में पहचान होती है कि वह उभयलिंगी है, तो उसके माता-पिता उसे घर से अलग नहीं कर सकते हैं। उसे संरक्षण

[श्री थावर चन्द गहलोत]

देना ही पड़ेगा, पालन-पोषण करना ही पड़ेगा और अगर माता-पिता इसके लिए सक्षम नहीं हैं, तो सक्षम न्यायालय द्वारा उसे किसी अनाथालय में, बालगृह में भेजने का आदेश देने का प्रावधान किया गया है।

क्लॉज़ 12(2) - "प्रत्येक उभयलिंगी व्यक्ति को,-

(क) उस गृहस्थी में जहाँ उसके माता या पिता या निकट कुटुंब के सदस्य निवास करते हैं, निवास का अधिकार होगा।" जहाँ वह जन्मा है, जिसके घर में है, उस परिवार के लोगों के साथ ही उसे घर में रहने का अधिकार होगा।

SHRI TIRUCHI SIVA: Sir, we know for what purpose it is.

MR. DEPUTY CHAIRMAN: Please listen to the hon. Minister's reply.

SHRI TIRUCHI SIVA: Sir, it is not a reply.

श्री थावर चन्द गहलोत: अगर माता-पिता उसे घर में नहीं रखेंगे, तो इसके लिए दंड का प्रावधान भी है। सर, बहुत सारी शंकाएँ पैदा करने की कोशिश हुई है, इसीलिए मैं ये सब स्पष्ट कर रहा हूँ और पूरे विधान को पढ़कर बताने की कोशिश कर रहा हूँ, आप समझ लें। ...**(व्यवधान)**...

श्री आनन्द शर्मा (हिमाचल प्रदेश): हम कन्विंस्ड हो गए, अब आप समाप्त करें। ...**(व्यवधान)**...

SHRI TIRUCHI SIVA: All the Members have read the Bill. ...**(Interruptions)**...

श्री थावर चन्द गहलोत : मुझे मालूम है कि जब मैं डिटेल्ड जवाब दूँगा, तो आप कहेंगे कि आप तो पास करा लो, ज्यादा चर्चा मत करो, ज्यादा समय मत लो। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Please; you are a very senior Member. ...**(Interruptions)**...

SHRI TIRUCHI SIVA: All the Members have read the Bill. Then only, they have participated in the debate. ...**(Interruptions)**...

श्री थावर चन्द गहलोत: सर, हम आपका आदर करते हैं, आपका सम्मान करते हैं, आपका एहसान मानते हैं कि यह बिल लाने में आपकी अहम भूमिका है। ...**(व्यवधान)**...

डा. के. केशव राव: आपका रिप्लाई ठीक है, लेकिन आप बिल पढ़ रहे हैं। आप बिल मत पढ़िए। ...**(व्यवधान)**...

श्री उपसभापति : आप दोनों कृपया ...**(व्यवधान)**... मंत्री जी, आप कृपया चेयर की ओर देखकर अपनी बात कहें। ...**(व्यवधान)**...

**श्री थावर चन्द गहलोत:** यह बिल लाने में आपकी अहम भूमिका है और आपने लम्बा विचार व्यक्त किया है, उसका जवाब मैं दे रहा हूँ। बाकी लोगों ने जो बोला है, उसका जवाब भी मैं दूँगा।

क्लॉज़ 2(2) "(ख) ऐसे गृहस्थी या उसके किसी भाग से अपवर्जित न करने का अधिकार होगा;

(ग) ऐसी गृहस्थी की सुविधाओं का गैर-विभेदकारी रीति में उपभोग करने का अधिकार होगा।"

हर परिवार वाले जैसा रहते हैं, वैसे ही उसको रहने का अधिकार होगा, यह भी इसमें है। फिर अध्याय 6 में "उभयलिंगी व्यक्ति की शिक्षा, सामाजिक सुरक्षा और स्वास्थ्य" - इसका भी समान अधिकार है। मैं इसके बारे में भी पढ़कर कुछ बताना चाहूँगा।

धारा 13. "समुचित सरकार द्वारा वित्तपोषित या मान्यताप्राप्त प्रत्येक शैक्षिक संस्था समावेशी शिक्षा और क्रीड़ा, मनोरंजन और अवकाश कार्यक्रमों के लिए उभयलिंगी व्यक्ति को बिना किसी विभेद के अन्य व्यक्तियों के साथ समानता के आधार पर अवसर उपलब्ध कराएगी।"

धारा 14. "समुचित सरकार उभयलिंगी व्यक्तियों की जीविकोपार्जन को सुकर बनाने और उसमें सहायता करने के लिए, कल्याणकारी स्कीमें तथा कार्यक्रम, जिसके अंतर्गत वृत्तिक प्रशिक्षण तथा स्व-रोजगार भी है, तैयार करेगी।"

इसमें उनके लिए स्किल-ट्रेनिंग की भी व्यवस्था है, उनको रोजगार देने की भी व्यवस्था है, आर्थिक सहयोग देकर उनको स्वावलम्बी बनाने की दृष्टि से भी अनेक प्रावधान हैं। उनको स्वास्थ्य की देखरेख सुविधा का भी अधिकार है।

अब अध्याय 7, जिसकी चर्चा हुई।

धारा 16. (1) "केन्द्रीय सरकार, उसे इस अधिनियम के अधीन प्रदत्त शक्तियों का उपयोग करने और सौंपे गए कृत्यों को करने के लिए अधिसूचना द्वारा एक उभयलिंगी व्यक्ति राष्ट्रीय परिषद् का गठन करेगी।"

हम इस परिषद् का गठन इसलिए कर रहे हैं, क्योंकि वर्ष 2011 की जनगणना के आधार पर ट्रांसजेंडर्स की संख्या 4,87,000 है और राष्ट्रीय परिषद् को अधिकार-संपन्न बनाकर ऐक्ट में जो प्रावधान किए जा रहे हैं, उन सब प्रावधानों का अनुपालन करने के लिए हम उसको अधिकार प्रदत्त करेंगे। जहाँ तक एससी आयोग, एसटी आयोग तथा अन्य किसी आयोग का सवाल है, तो पक्षों को सुनने का अधिकार तथा सम्मन करने का अधिकार इन आयोगों को ही है तथा ये सब करने के बाद जो आयोग निष्कर्ष निकालता है, वह अपनी सलाह संबंधित सरकार को देता है। अगर वह भारत का आयोग है, तो वह अपनी सलाह भारत सरकार को देता है, क्योंकि ऐक्शन



[श्री थावर चन्द गहलोत]

टेकन तो सरकार को ही करना है, परन्तु यहाँ यह काम परिषद् करेगी और इसके लिए हम परिषद् को अधिकार दे रहे हैं। चूंकि हम परिषद् को अधिकार दे रहे हैं, इसलिए यहाँ आयोग की बजाय राष्ट्रीय परिषद् ही ज्यादा अधिकार-संपन्न होगी। इस परिषद् में 30 सदस्य होंगे और ये 30 सदस्य मिलकर इनके अधिकारों का और कायदे एवं नियम-कानून का पालन करवाएँगे।

अध्याय 8 में धारा 18 से लेकर आगे, अपराध आदि के लिए शास्तियों का प्रावधान है। सर, एक और विषय आया है। ...**(व्यवधान)**... सुनिए। श्री देरेक ओब्राईन साहब ने सेक्सुअल एब्यूज का विषय उठाया और उन्होंने कहा कि इसके लिए इस बिल में 6 महीने से 2 साल की सज़ा का प्रावधान है। उन्होंने उसकी तुलना करते हुए कहा कि रेप के लिए 7 साल से लेकर 10 साल या 20 साल तक की सज़ा का प्रावधान है। सर, मैं उनको बताना चाहता हूँ कि यह सेक्सुअल एब्यूज रेप की परिभाषा में नहीं आता है। यह सामान्य छेड़छाड़ और काम के स्थान पर परेशान करना, उस प्रकार का है। हमें इस अंतर को समझना पड़ेगा। मैंने रवि शंकर जी से इस विषय पर समझने की कोशिश की थी, हमारे वकील, भूपेन्द्र यादव जी से समझने की कोशिश की थी। उन्होंने कहा कि रेप और sexual abuse में ज़मीन-आसमान का फ़र्क है। यह सामान्यतः छेड़छाड़ से संबंधित मामला है। इनके साथ जो भी अपराध होंगे, वे सब आईपीसी धाराओं के अंतर्गत treat किए जाएंगे। इन्हें उन धाराओं का उपयोग करने का अधिकार रहेगा। यह तो केवल sexual abuse के लिए है।

स्थायी समिति की जो सिफारिशें थीं, हमने उन सिफारिशों को भी इसमें स्वीकार किया है। स्थायी समिति में लम्बे समय तक लगभग 10-11 महीने तक चर्चा हुई। स्थायी समिति ने जो सुझाव दिए थे, हमने उन सुझावों को इसमें सम्मिलित करने का काम किया है। उन्होंने सुझाव दिया था, 'ट्रान्सजेंडर व्यक्तियों को फिर से परिभाषित करना', हमने इसमें प्रावधान कर दिया, 'ट्रान्सजेंडर व्यक्तियों को चिकित्सा बीमा का कवरेज देना'...

**श्री उपसभापति:** माननीय मंत्री जी, आप conclude कीजिए।

**श्री थावर चन्द गहलोत:** सर, मुझे अपनी बात कहने दें।

**श्री उपसभापति:** माननीय मंत्री जी, आपने काफी चीज़ें स्पष्ट कर दी हैं, अब आप conclude कीजिए।

**श्री थावर चन्द गहलोत:** महोदय, तिरुची शिवा जी के भी जो-जो संशोधन हैं, उनके भी मेरे पास जवाब हैं। उन्होंने जो बातें उठायी थीं...

**श्री उपसभापति:** माननीय मंत्री जी, आप conclude कीजिए।

**श्री थावर चन्द गहलोत :** महोदय, यहां जो विचार-विमर्श हुआ, उसमें अनेक सुझाव आए हैं, मैं उन सब माननीय सदस्यों को निवेदन करके आश्वस्त करना चाहता हूँ कि जब हम नियम बनाएँगे,

तो नियम बनाते समय माननीय सदस्यों के सुझावों को उसमें समाहित करने का प्रयास करेंगे। मैं इतना ही कहकर इस सदन से निवेदन करता हूँ कि इस विधेयक को पारित किया जाए।

**श्री उपसभापति:** माननीय मंत्री जी, आनन्द शर्मा जी कुछ सुझाव देना चाहते हैं।

**श्री आनन्द शर्मा:** माननीय मंत्री महोदय, नेता सदन भी हैं। अभी हम सबने इनको सुना, बार-बार सुना और आप जो बताना चाह रहे हैं, उसे सब लोग समझ गए हैं। फिर भी आपने जिस तरह से सबको समझाने का प्रयास किया, आपका धन्यवाद। आपसे एक आग्रह है कि यह एक ऐसा विषय है, जिस पर सदन में सर्वसम्मति है। इस विषय पर जो एक ऐतिहासिक अन्याय हुआ, discrimination हुआ है, उनके अधिकारों से वंचित रखा है, उनको भी न्याय मिले, समाज यह चाहता है। इसीलिए, पहले के भी हमारे जो नेता सदन थे, उन्होंने भी इस बात को माना और पूरे सदन ने एक आवाज़ में बात कही। सरकार इस बिल को लायी है, हम इसका स्वागत भी करते हैं और धन्यवाद भी करते हैं, किंतु कुछ माननीय सदस्यों ने आशंकाएं व्यक्त की हैं। मंत्री महोदय, जब किसी चीज़ पर दो मत न हों, उसे बहुमत से पास करना ज़रूरी नहीं है, सर्वमत से पास होना ज़रूरी होना चाहिए, यह मेरा आपसे सुझाव है, बाकी आप जैसा निर्णय करें। यदि एक आग्रह किया गया है, इसमें कोई इतनी बड़ी बात नहीं होगी। अगर आप सैकड़ों बरस के अन्याय को दूर कर रहे हैं, कुछ दिन और सप्ताह में कोई नुकसान नहीं होता। इसमें कोई हठ की बात नहीं है। आप इसे दिखवा लें। अगर आप कहते हैं कि आप नियमों में प्रयास करेंगे तो यह आश्वासन अपने-आपमें पूर्ण नहीं हुआ। प्रयास एक शब्द ही है, वह आश्वासन नहीं है, पूरक नहीं है, क्योंकि आप प्रयास करेंगे, आप प्रयास में सफल हों या न हों। इसका मतलब आप स्वयं भी मानते हैं कि कहीं न कहीं कमियां हैं, त्रुटियां हैं। कृपा करके प्रयास की जगह आश्वासन स्पष्ट करें कि नियमों में इसका प्रावधान होगा, तब तो बाकी लोग भी कहेंगे कि इसमें होगा। हम प्रयास से संतुष्ट नहीं हैं।

**श्री उपसभापति:** आनन्द जी, धन्यवाद।

**श्री थावर चन्द गहलोत:** महोदय, जो भी सुझाव आए हैं, उनका हमने अध्ययन किया है, हम और भी करेंगे और मैं बड़ी गम्भीरता से कह रहा हूँ कि उन सुझावों को नियम बनाते समय सम्मिलित करने का प्रयास करेंगे। मैं फिर यह कह रहा हूँ।

MR. DEPUTY CHAIRMAN: I shall first put the amendment moved by Shri Tiruchi Siva for reference of the Transgender Persons (Protection of Rights) Bill, 2019, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha, to vote.

The question is:

"That the Bill to provide for protection of rights of transgender persons and their welfare and for matters connected therewith and incidental thereto, as passed by

[Mr. Deputy Chairman]

Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Shrimati Vandana Chavan
2. Prof. M.V. Rajeev Gowda
3. Dr. L. Hanumanthaiah
4. Prof. Manoj Kumar Jha
5. Shri Derek O'Brien
6. Shri K.K. Ragesh
7. Shri Tiruchi Siva
8. Shrimati Wansuk Syiem
9. Shri Vaiko
10. Shri Binoy Viswam

with instructions to report by the last day of the first week of the next Session of the Rajya Sabha".

SHRI TIRUCHI SIVA: Sir, before asking for a division, let me make a submission. Let the Government be magnanimous. We have been requesting them. We are not insisting that the Bill must be done away with. We thank the Government for having brought a Bill, which is the need of the hour, but let it be a comprehensive one. There is nothing wrong in a Bill being scrutinized again in a Select Committee. The Government may have the numbers and they may vote me out, but if they oppose me, they would be exposed. The community is waiting outside. I don't believe in all those things. Their curse would have its say in the future. I want division, Sir. ...*(Interruptions)*... I am only requesting, be magnanimous.

SHRI T.K.S. ELANGO VAN (Tamil Nadu): Sir, there is no politics here. This is only about supporting a community. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Shri Tiruchi Siva, do you want division?

SHRI TIRUCHI SIVA: Yes, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Division, please. ...(*Interruptions*)...

SHRI TIRUCHI SIVA: Sir, let the Minister respond. If the Minister responds, there would be no need for division. I expect him ...(*Interruptions*)... Please be magnanimous. Two months is not an issue at all. Let the Bill be scrutinized. If he is not yielding, I have no other go but to ask for division.

श्री थावर चन्द गहलोत: उपसभापति जी, सामान्य परंपरा यह है कि अगर यह बिल स्टैंडिंग कमेटी में नहीं गया होता, तो इस बिल को सेलेक्ट कमेटी में भेजना चाहिए। यह बिल स्टैंडिंग कमेटी में से होकर आ चुका है। सर, अभी यहां हर कोई माननीय अरुण जेटली जी का उल्लेख कर रहा था कि माननीय शिवा जी के द्वारा लाए गए प्राइवेट मेम्बर बिल को श्री अरुण जेटली जी ने सर्वानुमति से पारित करवाया था। मैं कहना चाहता हूँ कि यह विधेयक अरुण जेटली जी ने ही बनाया है और अरुण जेटली जी अब हमारे बीच में नहीं हैं। मैं आप सबसे यह निवेदन करना चाहता हूँ कि उनके बनाए हुए इस विधेयक को सेलेक्ट कमेटी में भेजने के बजाय, इसे पारित करना चाहिए। मैं इस बिल को सेलेक्ट कमेटी में भेजने के लिए सहमत नहीं हूँ, क्योंकि यह बिल स्टैंडिंग कमेटी में से होकर आ चुका है, इसलिए उसकी आवश्यकता नहीं है। सर, मैं चाहता हूँ कि इस बिल को पारित करें।

SHRI JAIRAM RAMESH (Karnataka): Sir, it is the same procedure. ...(*Interruptions*)... The Surrogacy Bill was sent to the Standing Committee, it was passed by the Standing Committee, it came to the Rajya Sabha and the Government moved the motion for sending it to a Select Committee. It is the same procedure that needs to be adopted for this Bill too. ...(*Interruptions*)...

SHRI TIRUCHI SIVA: Sir, some magnanimity is expected from the Government.

MR. DEPUTY CHAIRMAN: Mr. Siva, are you pressing for division?

SHRI TIRUCHI SIVA: Yes, Sir. Since he is not yielding. ...(*Interruptions*)... I say it again, you may oppose and defeat me, but you would get exposed.

PROF. M.V. RAJEEV GOWDA (Karnataka): Sir, the Minister ...(*Interruptions*)... that is not the procedure. ...(*Interruptions*)... Let him explain.

MR. DEPUTY CHAIRMAN: Let the lobbies be cleared. ...(*Interruptions*)...

SHRI P. WILSON (Tamil Nadu): Kindly treat them as human beings. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I shall now put the amendment moved by Shri Tiruchi Siva for reference of the Transgender Persons (Protection of Rights) Bill, 2019, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha, to vote.

The question is:

"That the Bill to provide for protection of rights of transgender persons and their welfare and for matters connected therewith and incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:—

1. Shrimati Vandana Chavan
2. Prof. M.V. Rajeev Gowda
3. Dr. L. Hanumanthaiah
4. Prof. Manoj Kumar Jha
5. Shri Derek O'Brien
6. Shri K.K. Ragesh
7. Shri Tiruchi Siva
8. Shrimati Wansuk Syiem
9. Shri Vaiko
10. Shri Binoy Viswam

with instructions to report by the last day of the first week of the next Session of the Rajya Sabha".

The House divided.

MR. DEPUTY CHAIRMAN:

Ayes : 55

Noes : 74

**AYES - 55**

Anand Sharma, Shri

Antony, Shri A.K.

Bachchan, Shrimati Jaya  
Bajwa, Shri Partap Singh  
Banerjee, Shri Ritabrata  
Bharathi, Shri R. S.  
Bharti, Shrimati Misha  
Bhattacharya, Shri P.  
Bhunia, Shri Manas Ranjan  
Biswas, Shri Abir Ranjan  
Bora, Shri Ripun  
Chandrashekhar, Shri G.C.  
Chhetri, Shrimati Shanta  
Elangovan, Shri T. K. S.  
Fayaz, Mir Mohammad  
Gowda, Prof. M. V. Rajeev  
Gupta, Shri Narain Dass  
Hanumanthaiah, Dr. L.  
Haque, Shri Md. Nadimul  
Hariprasad, Shri B. K.  
Jha, Prof. Manoj Kumar  
Kareem, Shri Elamaram  
Ketkar, Shri Kumar  
Khan, Shri Javed Ali  
Khan, Shri Mohd. Ali  
Mistry, Shri Madhusudan  
Punia, Shri P. L.  
Ragesh, Shri K. K.

Ramesh, Shri Jairam

Rangarajan, Shri T. K.

Rao, Dr. K.V. P. Ramachandra

Rathwa, Shri Naranbhai J.

Ravi, Shri Vayalar

Ray, Shri Sukhendu Sekhar

Seetharama Lakshmi, Shrimati Thota

Selja, Kumari

Sen, Dr. Santanu

Shanmugam, Shri M.

Singh, Shri Akhilesh Prasad

Singh, Shri Digvijaya

Siva, Shri Tiruchi

Somaprasad, Shri K.

Soni, Shrimati Ambika

Syiem, Shrimati Wansuk

Tamta, Shri Pradeep

Thakur, Shrimati Viplove

Tlau, Shri Ronald Sapa

Vaiko, Shri

Verma, Shri Ravi Prakash

Verma, Shrimati Chhaya

Viswam, Shri Binoy

Wilson, Shri P.

Yadav, Ch. Sukhram Singh

Yadav, Prof. Ram Gopal

Yajnik, Dr. Ameer

**NOES - 74**

Acharya, Shri Prasanna

Agrawal, Dr. Anil

Akbar, Shri M. J.

Alphons, Shri K. J.

Baishya, Shri Birendra Prasad

Bajpai, Dr. Ashok

Chandrasegharan, Shri N.

Chowdary, Shri Y. S.

Dudi, Shri Ram Narain

Dungarpur, Shri Harshvardhan Singh

Ganguly, Shrimati Roopa

Gehlot, Shri Thaawarchand

Goel, Shri Vijay

Gokulakrishnan, Shri N.

Hembram, Shrimati Sarojini

Jain, Dr. Anil

Jaishankar, Shri S.

Jatiya, Dr. Satyanarayan

Javadekar, Shri Prakash

Jha, Shri Prabhat

Judev, Shri Ranvijay Singh

Kardam, Shrimati Kanta

Lokhandwala, Shri Jugalsinh Mathurji

Mahatme, Dr. Vikas



Malik, Shri Shwait  
Mandaviya, Shri Mansukh  
Manhas, Shri Shamsher Singh  
Meena, Dr. Kirodi Lal  
Mohammedjan, Shri A.  
Mohapatra, Dr. Raghunath  
Muraleedharan, Shri V.  
Nadda, Shri Jagat Prakash  
Nagar, Shri Surendra Singh  
Naqvi, Shri Mukhtar Abbas  
Navaneethakrishnan, Shri A.  
Nirmala Sitharaman, Shrimati  
Panchariya, Shri Narayan Lal  
Pandey, Ms. Saroj  
Patra, Dr. Sasmit  
Perween, Shrimati Kahkashan  
Prabhu, Shri Suresh  
Pradhan, Shri Dharmendra  
Puri, Shri Hardeep Singh  
Rajbhar, Shri Sakaldeep  
Ram Shakal, Shri  
Rao, Shri G.V. L. Narasimha  
Reddy, Shri V. Vijayasai  
Rupala, Shri Parshottam  
Sable, Shri Amar Shankar  
Sahasrabuddhe, Dr. Vinay P.

Selvaraj, Shri A. K.  
Shekhar, Shri Neeraj  
Shukla, Shri Shiv Pratap  
Singh, Shri Ajay Pratap  
Singh, Shri Gopal Narayan  
Singh, Shri K. Bhabananda  
Singh, Shri Ram Chandra Prasad  
Sinha, Shri Rakesh  
Sinha, Shri R.K.  
Soni, Shri Kailash  
Suresh Gopi, Shri  
Tasa, Shri Kamakhya Prasad  
Tendulkar, Shri Vinay Dinu  
Thakur, Shri Ram Nath  
Tomar, Shri Vijay Pal Singh  
Trivedi, Dr. Sudhanshu  
Tundiya, Mahant Shambhuprasadji  
Uikey, Shrimati Sampatiya  
Vadodia, Shri Lal Sinh  
Vaishnaw, Shri Ashwini  
Vats (Retd.), Lt. Gen. (Dr.) D.P.  
Vemireddy, Shri Prabhakar Reddy  
Verma, Shri Ramkumar  
Yadav, Shri Harnath Singh

*The motion was negatived.*

MR. DEPUTY CHAIRMAN: Now, the question is:

"That the Bill to provide for protection of rights of transgender persons and their welfare and for matters connected therewith and incidental thereto, as passed by Lok Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY CHAIRMAN: Now, we shall take up the Clause-by-Clause consideration of the Bill. In Clause 2, there are nine Amendments - Amendments (Nos.1 and 2) by Dr. T. Subbarami Reddy; Amendment (No.8) by Shri Tiruchi Siva; and Amendments (Nos.18 to 23) by Prof. M.V. Rajeev Gowda.

Dr. T. Subbarami Reddy is not present. Mr. Tiruchi Siva, are you moving the Amendment?

#### **CLAUSE 2 - DEFINITIONS**

SHRI TIRUCHI SIVA: Sir, I move:

(No.8) That at page 2, *after* line 7, the following be *inserted*, namely:-

"2(aa) "barrier" means any factor including attitudinal, psychological, cultural, economic, institutional, political, religious, social or structural factors or practices or stigma which hampers the full and effective participation, of transgender persons in society:

2(ab) "discrimination" means any distinction, exclusion or restriction on the basis of gender identity and expression which has the purpose or effect of impairing or nullifying the recognition, enjoyment or exercise, on an equal basis with others, of all rights and fundamental freedoms and includes all forms of discrimination, including denial or termination of or unfair treatment in providing reasonable accommodation, healthcare services, enjoyment or use of facilities dedicated to the use of the general public such as public toilets, etc."

*The question was put and the motion was negated.*

MR. DEPUTY CHAIRMAN: Prof. M.V. Rajeev Gowda, are you moving the Amendments?

PROF. M.V. RAJEEV GOWDA: Sir, the Minister said that he would put all these clarifications in the rules, but the definitions need to be there in the actual Bill. For example, he was clarifying that the term 'abuse' is not defined. This is one of the Amendments that I have brought, which actually clearly defines that. I move these Amendments, and I urge the Government to support them. I move:

(No.18) That at page 2, *after* line 1, the following be *inserted* namely:-

"(a) "abuse" includes verbal and physical, emotional, economic and sexual abuse, either by omission or commission,-".

(No.19) That at page 2, *after* line 7, the following be *inserted* namely:-

"(b) "barrier" means any factor including attitudinal, cultural, economic, institutional, political, religious, social or structural factors which hampers the full and effective participation of transgender person(s) in society;

(c) "discrimination" means any distinction, exclusion, disability, liability, condition or restriction on the basis of gender identity and expression which has the purpose or effect of impairing or nullifying the recognition, enjoyment or exercise, on an equal basis with others, of all human rights and fundamental freedom in the political, economic, social, cultural, civil or any other field and includes all forms of discrimination, including denial of reasonable accommodation;"

(No.20) That at page 2, line 16, *after* the word "law", the words "by choice, or as per traditional and cultural practices within the transgender community" be *substituted*.

(No.21) That at page 2, *after* line 16, the following be *inserted* namely:-

10 of 1994 "(d) "human rights" shall have the meaning assigned to it in clause (d) of section 2 of the Protection of Human Rights Act, 1993".

(No.22) That at page 2, *after* line 34, the following be *inserted* namely:-

"(k) "reasonable accommodation" means an accommodation needed to ensure transgender persons the enjoyment or exercise on an equal basis with others, of all human rights and fundamental freedoms".

"(I) "rehabilitation" refers to a process aimed at enabling transgender persons to attain and maintain maximum independence, full physical, sensory, intellectual, psychiatric, social and vocational ability, and inclusion and participation in all aspects of life on a voluntary basis".

(No.23) That at page 2, lines 39 and 40, *for* the words "aravani and jogta", the words "aravani, jogta, etc." be *substituted*.

*The question was put and the motion was negated.*

*Clause 2 was added to the Bill.*

*Clause 3 was added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 4, there is one Amendment (No.24) by Prof. M.V. Rajeev Gowda. Are you moving the Amendment?

PROF. M.V. RAJEEV GOWDA: Sir, again, I want to clarify. They just say, 'it's male, female or transgender'. There is a variation and these are self-identifications. So, it should not be restrictive. That is the whole point.

MR. DEPUTY CHAIRMAN: Are you moving the Amendment?

#### **CLAUSE 4 - RECOGNITION OF IDENTITY OF TRANSGENDER PERSON**

PROF. M.V. RAJEEV GOWDA: Sir, I move:

(No.24) That at page 3, line 22, after the words "to be recognized", the words "in the gender of their choice, including, but not limited to transgender, intersex, male, female, etc." be inserted.

*The question was put and the motion was negated.*

*Clause 4 was added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 5, there are two Amendments; Amendment (No. 3) by Dr. T. Subbarami Reddy, he is not present; Amendment (No. 9) by Shri Tiruchi Siva.

#### **CLAUSE 5 - APPLICATION FOR CERTIFICATE OF IDENTITY**

SHRI TIRUCHI SIVA: Sir, I move:

(No. 9) That at page 5, line 27, *after* the words "certificate of identity", the words, "as a man, or as a woman, or" be *inserted*:

*The question was put and the motion was negatived.*

*Clause 5 was added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 6, there are two Amendments, Amendments (Nos. 10 & 11) by Shri Tiruchi Siva.

#### **CLAUSE 6 - ISSUE OF CERTIFICATE OF IDENTITY**

SHRI TIRUCHI: Sir, I move:

(No.10) That at page 5, line 32, *after* the words "of identity", the words, "as man, or as woman, or" be *inserted*:

(No.11) That at page 5, line 35, *after* the words "transgender person", the words, "either as man, woman or transgender," be *inserted*:

*The question was put and the motion was negatived.*

*Clause 6 was added to the Bill.*

*Clause 7 was added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 8, there are four Amendments, Amendment (No. 12) by Shri Tiruchi Siva and Amendments (Nos. 25 to 27) by Prof. M.V. Rajeev Gowda. Prof. M. V. Rajeev Gowda is not moving his amendments.

#### **CLAUSE 8 - OBLIGATION OF APPROPRIATE GOVERNMENT**

SHRI TIRUCHI SIVA: Sir, I move:

(No. 12) That at page 4, *after* line 19, the following be *inserted*, namely:

"8 (1) (a): The appropriate Government shall take steps to ensure the removal of 'barriers' which hampers integration of transgender persons into society."

*The question was put and the motion was negatived.*

*Clause 8 was added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 9, there is one Amendment, Amendment (No. 4) by Dr. T. Subbarami Reddy, he is not present.

*Clause 9 was added to the Bill.*

*Clauses 10 & 11 were added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 12, there are three Amendments, Amendments (Nos. 28 to 30) by Prof. M.V. Rajeev Gowda.

#### **CLAUSE 12 - RIGHT OF RESIDENCE**

PROF. M. V. RAJEEV GOWDA: Sir, I move:

Sir, these are crucial amendments. These will affect the ability of the child to stay in the family home. The way the Bill is drafted, the children will be thrown out and that is why I am urging the Government to be compassionate and accept these amendments.

(No.28) That at page 4, lines 38 and 39, be deleted.

(No.29) That at page 4, *after* line 45, the following be *inserted* namely:-

"(d) the right to inherit property as per existing laws on inheritance and devolution of property",

(No.30) That at page 5, lines 1 to 3, be deleted.

*The question was put and the motion was negatived.*

*Clause 12 was added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 13, there are three Amendments, Amendment (No. 5) by Dr. T. Subbarami Reddy, he is not present, Amendment (No. 13) by Shri Tiruchi Siva.

SHRI TIRUCHI SIVA: Sir, the Minister needs to reply. He assures that they will be given employment without any discrimination. But, it could be only words and not on paper. That is why I said very clearly that it is a horizontal reservation, at least, give a small percentage of reservation to them and enable them for employment as well as education. Sir, this is my amendment, if that is accepted, it is fine, or, else I will move the amendment.

श्री थावर चन्द गहलोत: सर, इस सम्बन्ध में मैं पहले निवेदन कर चुका हूँ और मैं उनको आश्वस्त करता हूँ कि नियमों में प्रावधान करते समय हम इन बातों का ध्यान रखेंगे।

4.00 P.M.

SHRI TIRUCHI SIVA: Sir, I take his word. I am not moving my amendment.

MR. DEPUTY CHAIRMAN: There is one more Amendment, Amendment (No. 31) by Prof. M. V. Rajeev Gowda.

PROF. M.V. RAJEEV GOWDA: Sir, I am not moving the Amendment.

**CLAUSE 13 — WAS ADDED TO THE BILL.**

MR. DEPUTY CHAIRMAN: In Clause 14, there is one Amendment (No.32) by Prof. M.V. Rajeev Gowda. Are you moving it?

PROF. M.V. RAJEEV GOWDA: No, Sir.

**CLAUSE 14 — WAS ADDED TO THE BILL.**

MR. DEPUTY CHAIRMAN: in Clause 15, there are three Amendments, Amendment (No.6) by Dr. T. Subbarami Reddy and Amendments (Nos. 33 and 34) by Prof. M.V. Rajeev Gowda. Dr. T. Subbarami Reddy is not present. Prof. Gowda, are you moving the Amendments?

PROF. M.V. RAJEEV GOWDA: Sir, this is to provide transgender people with surgery, counselling, etc. They are extremely poor people and I am just suggesting that these should be provided free of cost.

MR. DEPUTY CHAIRMAN: Are you moving the Amendments?

**CLAUSE 15 — HEALTHCARE FACILITIES**

PROF. M.V. RAJEEV GOWDA: Sir, I move:

(No. 33) "That at page 5, line 18, *after* the words "hormonal therapy", the words "free of cost", be *inserted*.

(No. 34) "That at page 5, line 19, *after* the word "counselling", the words "free of cost", be *inserted*.

*The question was put and the motion was negatived.*

*Clause 15 was added to the Bill.*



MR. DEPUTY CHAIRMAN: Insertion of new Clause 15 A. There is one Amendment (No. 35) by Prof. M.V. Rajeev Gowda. Are you moving it?

PROF. M.V. RAJEEV GOWDA: Sir, this again clarifies a range of welfare possibilities that can be provided to them. If the Minister says, yes, we are going to take care of these things, I won't move it. ...(*Interruptions*)..

MR. DEPUTY CHAIRMAN: Are you moving the Amendment?

PROF. M.V. RAJEEV GOWDA: Yes, Sir. I am moving.

**INSERTION OF NEW CLAUSE 15 A - ADEQUATE STANDARD OF  
LIVING AND LIVING CONDITIONS**

PROF. M.V. RAJEEV GOWDA: Sir, I move:

(No. 35) "That at page 5, *after* line 28, the following be *inserted*, namely:-

"16A The appropriate Government shall promulgate necessary schemes and programmes to safeguard and promote rights of transgender persons to adequate standard of living and living conditions to enable them to live independently in society and all schemes in this regard shall provide:-

- (a) Safe and hygienic community centres with decent living conditions in terms of nutritious food, sanitation health care and counselling;
- (b) Facilities for persons including gender non-conforming children who have no families or have been abandoned, or are without shelter or livelihood;
- (c) Access to safe drinking water and appropriate and accessible sanitation facilities especially in urban slums and rural areas;
- (d) Pension to transgender persons subject to such income ceiling as may be prescribed;
- (e) Unemployment allowance to unemployed transgender persons registered with special employment exchange for more than two years and who could not be placed in any gainful occupation".

*The question was put and the motion was negatived.*

MR. DEPUTY CHAIRMAN: In Clause 16, there are three Amendments, Amendment (No. 7) by Dr. T. Subbarami Reddy and Amendments (Nos. 14 and 15) by Shri Tiruchi Siva. Dr. T. Subbarami Reddy is not present. Shri Tiruchi Siva, are you moving the Amendments?

SHRI TIRUCHI SIVA: Sir, it is about the National Council. I suggested for a National Commission but the Minister has said that the Council has got the powers. What we suggested and again I would like to urge, at least, you should say that the Council will sit every quarter. Here, there is no specific mention as to when the Council will sit. Since it is headed by a Union Minister, we cannot expect it to sit every now and then. If the Minister assures that the Council will sit, at least, every quarter, they could hear the grievances and address their problems.

श्री आनन्द शर्मा: रूल्स में डाल दीजिए।

श्री थावर चन्द गहलोत: मैं पहले भी कह चुका हूँ और फिर से कह रहा हूँ कि हम तीन महीने के अंदर उनकी बैठकें करेंगे। यदि नियम बनाएंगे, तो उसमें तीन महीने के अंदर बैठकें करने का प्रावधान रखेंगे।

SHRI TIRUCHI SIVA: Okay.

MR. DEPUTY CHAIRMAN: Now, are you moving the Amendments?

SHRI TIRUCHI SIVA: No, Sir. I am not moving the Amendments.

*Clause 16 was added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 17, there are two Amendments (Nos. 16 and 17) by Shri Tiruchi Siva. Are you moving the Amendments?

SHRI TIRUCHI SIVA: No, Sir. I am not moving the Amendments.

*Clause 17 was added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 18, there is one Amendment (No.36) by Prof. M.V. Rajeev Gowda. Are you moving the Amendment?

PROF. M.V. RAJEEV GOWDA: Sir, these are not amendments for us, the Members. These are for the transgender community. Please do give that assurance that you will include these in the Rules. That is what we are asking. I am not moving the Amendment.

*Clause 18 was added to the Bill.*

*Clauses 19 to 21 were added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 22, there is one Amendment (No. 37) by Prof. M.V. Rajeev Gowda. Are you moving the Amendment?

PROF. M.V. RAJEEV GOWDA: No, Sir.

*Clause 22 was added to the Bill.*

*Clause 23 was added to the Bill.*

CLAUSE 1, THE ENACTING FORMULA AND THE TITLE WERE  
ADDED TO THE BILL.

श्री थावर चन्द गहलोत: महोदय, मैं प्रस्ताव करता हूँ:-

कि विधेयक को पारित किया जाए।

*The question was put and the Motion was adopted.*

#### **The Chit Funds (Amendment) Bill, 2019**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I move:

That the Bill further to amend the Chit Funds Act, 1982, as passed by Lok Sabha, be taken into consideration.

Sir, the Chit Fund Act, 1982 was enacted to provide for regulation of chit funds which have conventionally satisfied the financial needs of the low income households. इस पर ज्यादा जानकारी के बजाय मैं इसे संक्षेप में रखना चाहूंगा ताकि आप इस पर विस्तार में बोल पाएं। जब 1982 में यह एक्ट बना था तो उसके बाद लम्बे समय तक एक मांग थी कि जो low income households हैं या छोटे व्यापारी हैं, उनके पास बचत का कोई माध्यम नहीं था, जिसके माध्यम से उन्हें facility मिल सके। हालांकि कई बार धारणा यह भी रहती है कि कुछ लोग इसे unregulated deposit या Ponzi Schemes के साथ जोड़कर देखते हैं। मैं सदन के ध्यान में यह लाना चाहता हूँ कि चिट फंड registration के माध्यम से लीगल है और दोनों में एक अंतर है। जो regulated है, वहां पर deposits लिए जाते हैं और चिट फंड subscription based है, जिसमें समय-समय पर आपको एक निर्धारित धनराशि वहां पर देनी पड़ती है और चिट के माध्यम से आप इसका पैसा भी ले सकते हैं। Nine regulators के बाहर जिनका regulation नहीं था, उन्हें unregulated deposit में गिना जाता था, जिसे Ponzi Scheme कहते थे। सर, जब लोक सभा में चर्चा हुई तब कुछ लोगों ने इसे mix-up किया, इसलिए मैं यह बात सबके ध्यान में लाना चाहता था।

सर, इसमें बड़े बदलाव क्या किए गए, मैं उनके बारे में बताना चाहता हूँ। पहले तो इसमें key advisory group बनाया गया, ताकि इसमें क्या-क्या संशोधन होने चाहिए, उनके संबंध में वह प्रकाश डाल सके। Standing Committee on Finance ने इस पर अपने सुझाव दिए, जिसकी जानकारी 25वीं रिपोर्ट में दी गई है। फिर Action Taken Report लेने के बाद भी Standing Committee on Finance ने इसमें कहा that the Government should review the existing legal regulatory and institutional framework for chit fund and its efficacy, and suggest legal and regulatory initiatives required for the orderly growth of the sector. बाद में Key Advisory Group और Standing Committee ने इसमें जो जो recommendations दी हैं, उसमें इन्होंने साफ तौर पर यह कहा, that it should include amendments with the objective of reducing the regulatory or compliance burden of the chit fund industry on the one hand and also protecting the interest of the subscribers of the chit funds. इसमें इन दोनों ही बातों का ध्यान रखा गया है।

सर, कुल मिलाकर अगर आप देखें, तो इसमें पहले जो लिमिट थी, वह individuals के लिए एक लाख रुपये थी, जिसको तीन लाख रुपये किया गया और फर्म्स के लिए छः लाख रुपये थी, जिसको बढ़ाकर 18 लाख रुपये कर दिया गया। ऐसा इसलिए किया गया, क्योंकि 2001 से इसको inflation के साथ लिंक करके देखा गया और उसके हिसाब से इसे तीन गुना बढ़ा दिया गया। जो foreman इस सबको चलाता है, उसकी कमिशन को भी 5 प्रतिशत से बढ़ा कर 7 प्रतिशत कर दिया गया, क्योंकि वर्षों से उसका कमिशन बढ़ा नहीं था। Compliance को भी पहले से थोड़ा ज्यादा बढ़ा दिया गया है। इसके अलावा चिट निकालने के समय कई बार लोग उपस्थित नहीं होते थे, तो उसमें यह प्रावधान किया गया है कि video-conference के माध्यम से भी आप जुड़ सकते हैं। जो video-conference से जुड़ेंगे, फोरमैन की जिम्मेदारी होगी कि दो दिन के बाद वह उनसे रजिस्टर पर साइन करवाए, ताकि इसमें पारदर्शिता बनी रह सके और जवाबदेही भी तय हो सके। जिस तरह से पिछले कुछ सालों में चिट फंड का नाम खराब हुआ है, इसके कई उदाहरण हम सबके सामने आए हैं, इसलिए इसकी छवि को बदलने के लिए, इसमें दो नये नामों का सुझाव भी दिया गया, जो 'Fraternity Funds' और 'Rotating Savings and Credit Institutions' हैं। अब इन नये नामों से भी इसको जाना जा सकता है। इसके अलावा डिविडेंड के लिए पहले यह धारणा थी dividend distribution ज्यादातर Companies Act में किया जाता है, लेकिन अब इसको share of discount कहा गया है, ताकि इसे अब पुरानी धारणा के साथ जोड़ कर न देखा जाए। इससे जो पैसा बचेगा, उसको वितरित कर दिया जाएगा।

सर, इसमें जो एक टर्म यूज़ की जाती थी - chit amount, उसको gross chit amount के साथ रिप्लेस कर दिया गया है जो price amount था, उसको अब net chit amount कहा गया है। चूंकि इसमें बहुत ज्यादा confusion रहता था, इसलिए इसको और अधिक पारदर्शी एवं user firendly बनाया गया है, complince को कम किया गया और अब हम इसको, जो छोटे निवेशक हैं, उसके हितों में लेकर आए हैं।

(उपसभाध्यक्ष, डा. सत्यनारायण जटिया पीठासीन हुए)

[Shri Anurag Singh Thakur]

मुझे पूर्ण विश्वास है कि जब भी सदन में कोई बिल गरीब लोगों के हितों में लाया जाता है, चाहे लोक सभा में लाया जाए या राज्य सभा में लाया जाए, तो मैंने दोनों ही सदनों में दखा है, इनमें पूर्ण सहमति रहती है। उदाहरण के लिए जब unregulatory deposit पर बिल लाया गया था, तब दोनों सदनों में इस पर पूर्ण सहमति बनी थी। मुझे पूर्ण विश्वास है कि इस बिल पर भी सकारात्मक चर्चा होगी और सबके सहयोग से, जो छोटे निवेशक हैं, उनके हित में हम इस बिल को पास करा पाएंगे। इन्हीं शब्दों के साथ, मैं आप सबको धन्यवाद देता हूँ।

*The question was proposed.*

SHRI P. BHATTACHARYA (West Bengal): Mr. Vice-Chairman, Sir, I belong to West Bengal and my State was severely affected by chit fund. I understand what the hon. Minister has said that ponzi schemes and chit funds are not the same. I understand these things but the poor people and the lower middle class people do not take chit funds and ponzi schemes as separate. They think that both are same. My submission would be like this. In my State, I have got the information and we had the experience of seeing this thing and also in other States like Odisha, Maharashtra and Assam where hundreds of thousands of people were severely affected. So many people had died. Common people, those who are poorest of the poor, were cheated. They committed suicide since they did not get the money. Sir, one of our friends went to the Supreme Court. He filed a case. The Supreme Court ordered for investigation and, as a result, investigation started. Still, it is going on. Some political people were arrested. I am not abusing anybody but some political people were arrested. Some non-political people were also arrested. It has been found very clearly that the ordinary people were cheated like anything. Unfortunately, only the State Government wanted to give them some amount but that was most insufficient, but the Government of India did not come out with a single paisa to help these poor people. As a result, still, they are waiting without knowing when they would be getting their money. That is the most unfortunate thing that I have observed in my State and other States too.

Now, the question is this. In this Chit Fund (Amendment) Bill, the hon. Minister has correctly said and I have no intention to say that he is not serious to settle this issue but there is this para 4 in the Statement of Object and Reasons. It says: 'The Chit Funds (Amendment) Bill, 2018 was introduced in Lok Sabha on 12th March, 2018. The Bill was referred to the Department-Related Parliamentary Standing Committee on Finance on 27th April, 2018 for examination and report.' Then, what did the Committee say? What had exactly the Committee said, that has not been mentioned here. We do not

know what exactly the recommendation of the Committee was but here is a very important line, and what is that! 'However, before the recommendations of the said Committee could be examined, the term of the Sixteenth Lok Sabha came to an end and the Bill was lapsed.' That is correct. So, it was not properly examined in Lok Sabha first time when you brought it, and, in our House, in Rajya Sabha, you did not give us the detailed Report of the Standing Committee. So, we did not have the opportunity to go into the details and examine this matter very clearly. On the basis of that, I would request the hon. Minister — I have no hesitation to say that you have good intentions to bring this Bill — to make this thing clear. Can you not send it to a Select Committee to make it clear? Things have to be clear. What exactly was being said by the Standing Committee? Otherwise, I tell you, all the stakeholders would be deprived severely. Sir, he has stated in paragraph 5 (b): 'to substitute the expressions "gross chit amount", "share of discount" and "net chit amount" for the expressions "chit amount", "dividend" and "prize amount" respectively in the Act...' What do they mean to say? It is hazy. I am sure the Minister would agree with me. On all these things, I do not know what the comments of the Committee were. When your intention is to protect stakeholders, how they would get benefitted by this Act, I do not understand. So, my feeling is very clear that unless and until it is cleared by the Government of India in regard to the Amendment of the Chit Fund, the chit fund, as it is, we observe, and we have been seeing, that is not a ponzi scheme. I understand that these are two different things. But, these chit funds itself also cheated the common people, lower middle-class people and poorest of the poor people. So, how will you protect them? This provision is absent here. Suppose, as a subscriber, I deposit Rs. 50,000 to a chit fund. But if the chit fund, on one fine morning, says, "We don't have the money and we cannot pay it to you," then, where would I go? There is no timeframe here as to when they will return it back. I am sure of it that the people, those who will deposit their money, will be in a difficult position. On the basis of that, my request is to kindly send it to a Select Committee to clarify one, two, three, four, five, all these important things. And, after that, you bring this Bill and, definitely, we will accept it. We have no hesitation to accept this thing because we feel it very clearly that the people are to be protected, otherwise; the common people, the ordinary people are going to suffer like anything. With all these few words, I would like to conclude. Thank you very much.

**उपसभाध्यक्ष (डा. सत्यनारायण जटिया):** मैं माननीय सदन के ध्यान में लाना चाहता हूँ कि माननीय सदस्य, डा. नरेन्द्र जाधव जी, बाहर जाना चाहते हैं और उनका समय केवल दो मिनट का ही है, यदि हाउस की इजाज़त हो, तो इन्हें बोलने दिया जाए।

**कुछ माननीय सदस्य:** जी हां, अनुमति है।

DR. NARENDRA JADHAV (Nominated): Mr. Vice-Chairman, Sir, I rise to support the Bill subject to certain caveats. The current Chit Funds (Amendment) Bill, 2019 is a welcome addition because it seeks to introduce some changes, which have been long overdue.

In particular, I would like to highlight two provisions which are very welcome. First is, periodically increasing the limits within the Act which is necessary to make the chit fund less restrictive and rigid.

The second provision which is very welcome is the presence of subscribers at the time of drawing the chits, is now allowed through video conferencing. This will certainly make the process more convenient and accessible to subscribers.

Sir, at the same time, I have some reservations about some penalty provisions. First, currently, the punishment for various contraventions, including non-registration of Chit Funds with the State Government, is only up to two years of imprisonment and five thousand rupees as fine. Getting sanction of the State Governments to operate such a Fund is necessary because without the oversight, the likelihood of fraud is extremely high. Escaping from such a critical contravention by payment of just five thousand rupees, as a fine, is severely inadequate.

The second provision which I would like to recommend is that there is an imperative need for a provision in the Bill for punishment and penalty for those individuals and companies which operate with the fraudulent intention to dupe people into believing that they are investing in the chit funds. Most of the pyramid schemes which have been unearthed in the recent past were chit funds in the beginning, to lure in the gullible investors and, later on, they become ponzi schemes.

With these caveats, I strongly support the Bill.

**डा. अनिल जैन** (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, आपने मुझे चिट फंड (संशोधन) विधेयक, 2019 पर बोलने का मौका दिया, इसके लिए आपको धन्यवाद। चिट फंड (संशोधन) विधेयक, 2019 का मुख्य उद्देश्य चिट फंड के बारे में समाज में जो भ्रांतियां हैं, उनको दूर करना, इस व्यवस्था को पारदर्शी बनाना और इससे जुड़े जो गरीब लोग हैं, जो इसमें सब्सक्राइबर्स होते हैं, उनको न्याय दिलाना तथा उनके हितों की रक्षा करना है। मान्यवर, जब से मैंने होश संभाला है, तब से चिट फंड कंपनियों ने देश में इस तरह का वातावरण बनाया कि चिट फंड कंपनियां, चीटिंग कंपनियों के रूप में जानी जाने लगी थीं। सरकार ने इसमें इसका nomenclature चेंज करने का तय किया है, यह एक वाजिब कदम है, जिससे कम से कम पॉज़ी स्कीम्स, प्राइज मनी वाली

स्कीम्स और चिट फंड्स में differentiation हो सके और लोगों को इनका अंतर पता लग सके। चिट फंड्स कायदे से चलने वाली समितियां हैं और ये वैध हैं। पॉज़ी स्कीम्स को सरकार ने पूरी तरह से प्रतिबंधित किया हुआ है, इसलिए इस अंतर को समझने की जरूरत है, क्योंकि चिट फंड्स सही मायने में छोटे व्यापारी, वर्किंग क्लास और गरीब लोगों के लिए सेविंग्स का भी माध्यम है और आवश्यकता पड़ने पर उनको बगैर बहुत कागजी लेनदेन के शॉर्ट टर्म कैपिटल मिल सके, इसका भी एक बड़ा माध्यम है। हालांकि देश में चिट फंड और पॉज़ी स्कीम्स इसलिए प्रचलित हुई थीं, क्योंकि देश में ज्यादातर लोग बैंकिंग सिस्टम से जुड़े नहीं थे। अब इस देश का सौभाग्य, हम सबका सौभाग्य है कि नरेन्द्र मोदी जी के नेतृत्व में इस देश में दुनिया का सबसे बड़ा financial inclusion हुआ है, इसके कारण 36 करोड़ से ज्यादा लोग जन-धन खाते से जुड़े हैं। यह एक period में दुनिया का सबसे बड़ा financial inclusion है। Financial inclusion के कारण 80 प्रतिशत लोग बैंकों से जुड़ गए हैं। करीब-करीब साढ़े चार करोड़ लोगों को मुद्रा लोन मिला, ग्रीन लोन मिला, वैसे तो साढ़े तेरह करोड़ लोगों को मिला है, लेकिन साढ़े चार करोड़ लोगों को ग्रीन लोन मिला। उन मुद्रा लोन्स से लोगों को जो राहत मिली है, उसको employment के point of view से और बैंक से जुड़ने की दृष्टि से बहुत महत्वपूर्ण माना जाता है। उसके बावजूद भी बहुत बड़ा वर्ग ऐसा है, जो लोन लेने और सेविंग्स में कागजी लेनदेन में पीछे रह जाता है, उसके लिए यह चिट फंड एक तरह से सहायक सिद्ध होता है। यह बैंकिंग का फेल्योर नहीं है, बल्कि यह बैंकिंग सिस्टम को और बढ़ाने में सहायक सिद्ध हो सकता है। मुझे लगता है कि कहीं न कहीं इस विधेयक के माध्यम से इसमें जो संशोधन किया गया है, इसके कारण से चिट फंड रेग्युलेटेड चलेंगे, administratively चलेंगे और जो लोग इसमें घपला करेंगे, उनके लिए इसमें पनिशमेंट की भी व्यवस्था की गई है।

सबसे पहली बात तो यह है कि इसमें संशोधन की आवश्यकता क्यों पड़ी? मान्यवर, 1982 से यह विधेयक है और उसके बाद समय-समय पर ..... जब पीयरलेस चलती थी, बहुत लोगों को ध्यान में होगा कि तब पीयरलेस को बचाने के लिए तत्कालीन कम्युनिस्ट सरकारों ने किस प्रकार से घपलेबाजी की और उसको बचाने की कोशिश की। चिट फंड की कंपनियों में पीयरलेस अब तक का सबसे बड़ा स्कैम रहा है, लेकिन उसके बाद किन्हीं न किन्हीं कारणों से चिट फंड कंपनियों में तमाम तरह के घोटाले हुए और इनमें सरकारों की मंशा गरीबों के पैसे को बचाने की न रह कर चिट फंड कंपनियों के माध्यम से घोटाला करने वाले घोटालेबाजों को बचाने की रही है। सब जानते हैं कि अभी चिट फंड कंपनियों में किस प्रकार से घोटाले हुए हैं। शारदा समूह की कंपनियां, इन्होंने करीब-करीब 40 हजार करोड़ रुपए के घोटाले किए। अभी यह अनुमानित है, अभी यह निश्चित नहीं है। Rose Valley Group का घोटाला, MPS Group का घोटाला, iCore का घोटाला, Prayag का घोटाला, Vibgyor का घोटाला और ओडिशा में Safex India Private Ltd. का घोटाला.....

मान्यवर, त्रिपुरा में कुल 37 लाख लोग हैं और 16 लाख लोग चिट फंड कंपनियों के माध्यम से चीटेड हुए हैं। वे ऐसी कंपनियों के द्वारा चीटेड हुए हैं, जिन्होंने भ्रांति फैला कर 16 लाख



[डा. अनिल जैन]

लोगों को इससे जोड़ा। इस प्रकार से 16 लाख लोगों को इससे नुकसान हुआ है। त्रिपुरा का कुल बजट 6 हजार करोड़ रुपए का है और वहां पर करीब-करीब 10 हजार करोड़ रुपए की लूट हुई। इन घोटालों में घोटाला करने वाले को पकड़ने के लिए सरकारों को जो व्यवस्था करनी चाहिए थी, वह नहीं हुई। शारदा चिट फंड घोटाले में अब तक करीब-करीब सौ लोगों ने आत्महत्या की है। इसमें सब्सक्राइबर्स, डिपॉजिटर्स एंड एजेंट फोरम का दावा है कि 265 लोगों की मौत हो चुकी है। ऐसे घोटालेबाज लोगों को बचाने का काम कहीं न कहीं सरकारों ने किया है। जिन सरकारों ने इस चिट फंड के पैसे को नेताओं के लिए, व्यवस्थाओं के लिए, टिकट लाने के लिए, सुविधा प्रदान करने के लिए किया, उन्होंने गरीबों के पैसे की लूट की है। मान्यवर, यह संशोधन विधेयक लाकर इस सरकार ने गरीबों के पैसे को बचाने का काम किया है। संशोधन विधेयक पर पिछली सरकार में भी एक्ट्स का एक ग्रुप बनाया गया था। एक्सपर्ट्स के ग्रुप ने अपनी रिकमंडेशंस वर्ष 2015 में दीं। वर्ष 2015 में इस मामले को तब की फाइनेंशियल स्टैंडिंग कमिटी में ले जाया गया और उसने अपनी रिकमंडेशंस दीं। मार्च, 2019 में उस समय के वित्त राज्य मंत्री, श्री शिव प्रताप शुक्ल जी इस विषय को लाए। उसके बाद अप्रैल में यह फिर स्टैंडिंग कमिटी के पास गया और अगस्त, 2018 में स्टैंडिंग कमिटी की रिकमंडेशंस आईं। उस स्टैंडिंग कमिटी की रिकमंडेशंस को शामिल करते हुए बिल लाने वाले थे, मगर तब तक 16th लोक सभा समाप्त हो गई। अब हमारे मित्र, श्री अनुराग सिंह ठाकुर जी कुछ संशोधन के साथ लोक सभा में इस बिल को लेकर आए। जिस प्रकार से चिट फंड कंपनीज के घोटालों से देश के गरीबों के करीब-करीब तीन लाख करोड़ रुपए डूबे हैं और करीब-करीब 15 करोड़ लोग इससे प्रभावित हुए हैं, इसलिए इसे लाने की आवश्यकता अधिक है और ज्यादा प्रासंगिक है। चिट फंड के द्वारा लोगों को इस प्रकार के स्कैम्स से बचाने के लिए और स्कैम्स से गरीबों को प्रोटेक्शन देने के लिए इस प्रकार की स्कीम लाई गई है।

मान्यवर, इस स्कीम में नाम बदलने का भी काम किया है। इस फंड को *fraternity bond* or *rotating savings and credit institution* बनाया गया है, जिससे इस फंड को थोड़ी रिस्पेक्ट मिले। अनुराग सिंह ठाकुर जी ने भी इस विषय को लोक सभा में रखा था। इसमें जो प्रावधान किए गए हैं, उन प्रावधानों में *maximum aggregate amount* की लिमिट में बदलाव किया गया है। जो चिट फंड तीन-चार, उससे कम या किसी *individual* के द्वारा चलाया जाता है, उनमें तीन लाख की लिमिट की गई है और चार, उससे अधिक या फर्म के द्वारा चलाई जाने वाली स्कीम्स में जो पहले छः लाख का प्रावधान था, उसे 48 लाख किया गया है। वर्ष 2001 के बाद अब यह रिवाइज हुआ है। मान्यवर, इसमें *foreman* के कमीशन को भी रिवाइज किया गया है, जिससे *foreman comfortable* हो सके। *Foreman* का कमीशन, जो पहले पाँच परसेंट था, उसको सात परसेंट किया गया है। इसमें *nomenclature, gross chit amount, share of discount, net chit amount* का उल्लेख है। पहले कई बार *prize amount* वर्ड का यूज किया जाता था और

हमने प्राइज मनी को बैन किया हुआ है या पॉज़ी स्कीम्स को बैन किया हुआ, तो इससे confusion होता था, इसलिए प्राइज मनी वर्ड को हटाकर इसकी जगह net chit amount रखा गया है। इसमें पारदर्शिता लाने के लिए प्रावधान किया गया है कि जब ड्रॉ खुले, उस समय दो सब्सक्राइबर्स और इसकी वीडियो रिकॉर्डिंग होनी चाहिए और यदि सब्सक्राइबर्स नहीं हैं, तो इसमें डिले न हो, इसके लिए सब्सक्राइबर्स वीडियो कॉन्फ्रेंसिंग के जरिए साथ में रहे और foreman को within two days उनके दस्तखत के साथ circulate करना होगा। इस सुधार के माध्यम से इसमें पारदर्शिता भी लाई गई है और गरीब का पैसा बच सके, इसके लिए foreman को हिदायत दी गई है कि वह इसे समय से करे। इसमें सब्सक्राइबर्स चेंज करने की भी सुविधा है और पहले जो सी रुपए तक का कैप था, उसको अब स्टेट गवर्नमेंट पर छोड़ा है कि स्टेट गवर्नमेंट जो रकम निर्धारित करेगी, उस पर यह लागू होगा। मुझे लगता है कि इस प्रकार के चिट फंड में जिस प्रकार से देश में घोटाले हुए हैं, जिस प्रकार से देश की गरीब जनता को लूटा गया है, उसको देखते हुए पारदर्शी तरीके से इसके nomenclature को respectable करके उस स्थिति से बचा जा सकता है, क्योंकि देश में चिट फंड गरीबों के लिए एक तुरंत सहायता की व्यवस्था है और इस व्यवस्था को और मजबूत बनाया जा सके। यह एक तरह से Non-Banking Financial Company (NBFC) के रूप में काम कर सके, इस पर कहीं न कहीं सेबी और आरबीआई की regulations भी आ सकें, इसकी भी कोई व्यवस्था हो। Rotating Credit and Savings Association (ROSCA) और NBFC जैसे institutions को मिलाया जा सके, ऐसी व्यवस्था भी की जाए, जिससे यह देश के गरीबों के लिए रोजगार की दृष्टि से, short capital की दृष्टि से या सेविंग की दृष्टि से एक बहुत बड़ा माध्यम बन सके। मैं सदन से निवेदन करता हूँ कि इस संशोधन को पास किया जाए, धन्यवाद।

SHRI MANISH GUPTA (West Bengal): Sir, I rise to support the Bill. At this juncture, we must admit our inability to address the full complexities of the challenges that face us. As a result, half-measured efforts are taken, existing laws are partially amended periodically and we are not facing the actual ground situation or reality head on. Piecemeal amendments to the existing law is a reactive approach. It is a kind of gut-reaction to the situation which develops on the ground. So, legislation to tackle deep-rooted problems need deeper study and should cover all transactions. Sir, we are legislating for the future and to protect public interest. But we are not really focusing, in this Bill, on rural credit. We all know that there is distress in the farm sector where money-lenders are holding sway for centuries. There is no mention, in this legislation or any other, to weed out money-lenders who lend money to the poor people at high interest rates.

The big question here is: What is to be done about the past? As an Hon. Member said, it is how we act to recover old dues and return dupad people's money. Chit funds

[Shri Manish Gupta]

are common in many States. We all know about the cases that occurred in the States of Odisha, West Bengal, Gujarat and Delhi. There was a Pearl Chit Fund *ghotala* of Rs.49,000 crore. A former constitutional functionary was the legal advisor of that group. The other large *ghotala* was in Gujarat, by the Oscar Chit Fund. Sir, this is still hanging fire as the investigation is not complete.

The reason for the spread of illegal chit fund companies in certain areas of the country is also due to an ineffective regulatory system. So, there is also confusion with regard to organized and unorganized chit funds. The organized sector should also be included in this law and not left to be glossed over.

We are saying that this Bill secures the interests of the 'Foreman', but, it is silent on the security of the subscriber. This is a huge loophole. Section 16 of the Principal Act seeks the presence of two subscribers which can be done through video-conferencing. We all know that even today many rural areas don't have mobile or internet facilities. The chit fund sector is largely 'unorganized'. You need to include this in the Bill.

Under Section 85 of the Principal Act, this law will not be applicable to chit funds or enterprises started before the enactment of the law. This should be effected retrospectively. I request the Minister so that this issue is also included in the law.

Sir, my next point is about the SEBI and RBI. We have seen in the past, the infirmities that are there in the work of the RBI as far as chit funds are concerned, is so far as unsecured deposits are concerned. The RBI does not include 'Subscriptions to chits'. SEBI rules do not specifically mention chit funds. These have been excluded. I would like to draw the attention of the Hon. Minister as a case here to amend the RBI Act and the SEBI Act. Sir, notably Section 87 and Section 88 of the 1982 Act refers specifically to the role of the RBI. Also, Section 47 of the RBI Act empowers the RBI to inspect chit books and records of any chit fund. SEBI, in the past, received many complaints. These matters were also brought to the notice of the RBI, but because of the infirmities in their area of operation, no action was taken. They have now been activated. Sir, the Ministry of Corporate Affairs runs an investors' education programme through their websites. The websites are there for collecting information on such funds and the promoters. But, how many people in rural India can access websites. So, this is a weakness which needs to be corrected. Also, the banning of Unregulated Deposit

Bill provides an option to the Government for amending three laws, the Reserve Bank of India Act, 1934; the SEBI Act, 1992 and the Multi-State Cooperative Societies Act, 2002. This shows the path forward. There are multiplicity of agencies that are operating and they need to be empowered substantially and transparently so that they can tackle this menace of chit funds.

The West Bengal State Assembly as far back as in 2003 passed a draft Bill for controlling chit funds, but for almost 10-12 years they have been struggling with the Government of India to get it passed, to get Presidential assent. Even in 2013 and 2014 several moves were made, but nothing fructified. Then, only in 2015, the Presidential assent was obtained. So, there has been a delay in the interaction between the Centre and the State. At the initiative of Ms. Mamata Banerjee, the Justice Shyamal Sen (Retd.) Commission was set up and a Special Investigation Team constituted to arrest the wrong-doers in certain chit fund scams. A sum of Rs. 500 crore was budgeted as a corpus fund from which around Rs. 250 crores was paid to investors who had lost their money.

[THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA) *in the Chair.*]

This had to be stopped as the case was handed over to the CBI for investigation. There is a case here, which I would request the Minister to look into. Sir, this is a deep-rooted and wide-spread problem of people who have lost crores and crores of rupees. The Central Government should consider coming forward with a budgetary allocation and the Fifteenth Finance Commission can allocate additional resources to the States for compensating duped investors.

The banking system in India is very poor and is not people friendly. So, the banking system needs to be extended. For example, there are twelve bank branches per one lakh adults in India. This needs to be improved. Otherwise, we will not be able to wean away and protect the livelihood of those people who constitute mostly poor people like pensioners, employees, workers, small businessmen, shopkeepers and farmers where lives have been destroyed by rogue chit funds. That is why there is a need to have a re-look at this entire matter. Insurance cover should be provided for the chit funds. This should be made mandatory through a proper law. The proposed amendments do not appear to be adequate to protect the less literate and less conscious investors.

Thank you.

SHRI N. GOKULAKRISHNAN (Puducherry): Thank you Mr. Vice-Chairman, Sir, for giving me this opportunity.

The Chit Funds (Amendment) Bill, 2019, is introduced to amend the Chit Funds Act, 1982. It ensures transparency in chit fund schemes and aims to protect subscribers. It will also facilitate the orderly growth of chit fund sector to remove bottlenecks and enable greater financial access to people. The Bill was referred to the Standing Committee on Finance and the Committee gave its recommendations. And, now, it is brought before the House to give protection to money of economically weaker sections.

Sir, chit funds are popular among low-income families, as they offer both access to funds and options to save. There is a dire need to protect investors' interest. Chit funds play a crucial role in India's rural economy, providing people with easy access to funds and wider investment opportunities.

In the recent past, we have come across several alleged frauds pertaining to chit fund companies as they lured gullible investors to deposit money in their schemes in lieu of abnormally high returns and subsequently closed their business without any announcement, leaving behind the rural poor in lurch. Since 2016, the RBI has received over 5,200 complaints related to chit fund scams.

Sir, injustice to customers is not only from the small-scale chit fund operators but also from the organized financial institutions like chit fund companies and banks. Therefore, both of them should not be treated at par in case of default or cheating.

This Bill also raised the monetary limits for chit funds by three times, thereby the maximum amount of chit fund collected by an individual kept at Rs. 3 lakhs and by the firms which have more than four partners is up to Rs. 18 lakhs. The individual operators should not be subjected to undue regulations. Since most of them are housewives or middle-class men, it may be difficult for them to maintain records as stipulated in the Bill. Sir, better it may be exempted.

The Bill also raises the commission for the person, who is named as foreman to manage the fund, to 7 per cent from the current 5 per cent. It also allows him a right to lien against the credit balance from subscribers. The Bill further proposes to allow the subscribers to join the process of drawing chits through video conferencing. This is in line with the current digital age and, therefore, is welcome

Hon. Minister of State for Finance had stated that there are more than 30,000 registered chit fund companies in the country. But, the unregularised chit funds would be more than 100 times than this number and the money flow in this sector would, certainly, be phenomenal. Perhaps, because of that, the Bill aims to bring more people under the formal sector. This is a welcome decision. But, the Government should consider that the small-scale operators are functioning under harsh economical conditions. Therefore, care should be taken that they are not subjected to undue harassment. Otherwise, they may quit business much to the hardship of the rural people. As a result, this will only aggravate the unemployment problem, especially in semi-urban and rural areas. The Government should come up with more stringent provisions against big players who flyaway with hard-earned money of poor investors.

The poor people who invest in chit fund at a very low maturity amount of Rs. 10,000 to Rs. 50,000 comprising a group of people is all manned by an individual. This amount will be used by them at the time of emergency, say, health problems, urgent family expenses, agricultural use, etc. For all these purposes, there is no present system available with banks to help them on need-basis. That is why they turn to the practice of saving their money through investment in chit funds in order to get a minimum monthly dividend.

Sir, presently, the Government has increased GST on chit fund from 10 per cent to 12 per cent. When we insist on savings, this will only add to the woes of the subscribers. Paying 12 per cent GST is a huge burden on them and, ultimately, there will not be any gain on their part thereby forcing them to close their chit fund business. This goes against the spirit of encouraging savings. Therefore, I would request the hon. Finance Minister to keep the GST for the large-scale operators at 12 per cent and exempt the small-scale operators totally. When these amendments come into force, the Government of Tamil Nadu has to issue notification with regard to prescription of amount of chit.

With these, I support the Bill on behalf of my party. Thank you.

**श्री रवि प्रकाश वर्मा** (उत्तर प्रदेश): सर, चिट फंड (संशोधन) विधयक, 2019 पर आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ। सर, कुछ चीजें बड़ी मजेदार हैं। जो देश भयानक पूंजी के संकट से गुजर रहा है और जिस देश में सरकारों को बाध्य होकर विदेशी संस्थाओं से बड़े पैमाने पर ऋण लेने पड़ रहे हैं, उनकी शर्तों पर अपनी नीतियों से

[श्री रवि प्रकाश वर्मा]

समझौता करना पड़ रहा है, उस देश ने इस बात का विचार ही नहीं किया कि इस देश में एक अपार क्षमता थी, लोगों के पास जो छोटी-छोटी savings थी, उन savings को channelize करके कुछ बड़े काम किए जा सकते थे। अभी हमारे पूर्ववर्ती वक्ता बता रहे थे कि इन चिट फंड कम्पनियों में अब तक लगभग 3 लाख करोड़ रुपए की पूंजी नष्ट हो चुकी है, यानी लोगों ने इतने पैसे जमा कराए, लेकिन वे भाग गए, उनका कुछ पता ही नहीं चला। महोदय, तीन लाख करोड़ रुपए कोई छोटी रकम नहीं होती है। अगर आज आप इसका मूल्यांकन करेंगे और इसकी तह में जाने की कोशिश करेंगे तो आपको पता चलेगा कि वाकई क्या ये 3 लाख करोड़ रुपए हैं या उससे कहीं ज्यादा हैं क्योंकि जो पूंजी का संकट पैदा हुआ है, उसमें आज सभी लोगों को, छोटे और मध्यम वर्ग के लोगों को भी पैसे की जरूरत पड़ने लग गयी है। जो हमारे organised financial institute हैं, वे कहते तो हैं, लेकिन कर नहीं पाते, उनकी सीमाएं हैं। तो स्थानीय आवश्यकताओं की पूर्ति के लिए ये चिट फंड कम्पनियां बन रही हैं और काम कर रही हैं।

महोदय, यह दर्ज है कि लगभग 30 हजार कम्पनियां हैं जो रजिस्टर्ड हैं, लेकिन शायद इससे तीन से चार गुणा या उससे भी ज्यादा, जो लोग काम कर रहे हैं, वे रजिस्टर्ड ही नहीं हैं। जब इस बात का आकलन किया जा रहा है कि हिन्दुस्तान के लगभग 15 करोड़ से ज्यादा उन लोगों ने, जो निचले, मध्यम या गरीब तबके के लोग हैं, 3 लाख करोड़ रुपए की रकम खोयी है - यह रकम ज्यादा भी हो सकती है - तो इन परिस्थितियों में इन संस्थाओं का जो पंजीकरण होता है, वह issue बहुत महत्वपूर्ण हो जाता है। आप कैसे उनको संभालेंगे? स्थानीय स्तर पर बहुत से लोग इकट्ठा हो जाते हैं और बीसी करके स्थानीय बाजारों में चलता है तथा दुकानदारों के बीच में या हमेशा लोगों के बीच में पैसे इकट्ठे किए जाते हैं। उनमें बहुत से लोग ऐसे होते हैं जो पढ़े-लिखे नहीं होते - उन्हें थोड़ा बहुत अनुभव होता है, लेकिन वे पढ़े-लिखे नहीं होते, दुकान चलाते हैं, लेकिन पढ़े-लिखे नहीं हैं। उन्हें regulations के बारे में या financial norms के बारे में ज्यादा जानकारी नहीं है, उनकी schooling ही नहीं है। आज इसकी need बन रही है, एक ऐसा क्षेत्र पैदा हो रहा है, जहां लोगों को बड़े पैमाने पर वित्तीय उप-संस्थानों के बारे में, वित्तीय साक्षरता के बारे में जानकारी होनी चाहिए - हर आदमी को होनी चाहिए। महोदय, इस देश में अगले सेंसस तक 85 परसेंट आबादी नौजवानों की हो जाएगी। ज़रा पूछिए, कितने लोग इस बारे में जानते हैं कि उन्हें अपने पैरों पर खड़ा होना है, आत्मनिर्भर होना है, कहां पर जाना है? तो कोई आदमी, जो tricky है, होशियार है, वह financial schemes चला रहा है और जो recipients हैं, जो उसके subscribers हैं, उन्हें लगता है कि हां, हम यह चांस लेकर देख सकते हैं या स्थानीय स्तर पर उनका विश्वास है, तो वे समझते हैं कि चलो, इससे एक local support system हो जाएगा, वह पैसा business में काम आ जाएगा या कोई emergency होगी, तो काम आ जाएगा। वे इस बात को overlook करते हैं कि जो आदमी promote कर रहा है, वह tricky है, उसके बड़े-बड़े नेताओं से संबंध हैं, इलाके के दादा लोगों से भी उसके संबंध हैं, उसके पास पैसा जाएगा तो उसे उससे वापस लेने के लिए बहुत ज्यादा

**5.00 P.M.**

ज़हमत करनी पड़ेगी। यही तो वह जगह है, जहां हमें कानून चाहिए। इसीलिए तो यह कानून आया है। मुझे लगता है कि जो भी लोग स्थानीय स्तर पर यह अरेंजमेंट करते हैं, वहां के हमारे जो बैंकिंग इन्स्टिट्यूशन्स हैं, बैंक हैं या दूसरे फाइनेन्शियल इन्स्टिट्यूशन्स हैं, कम से कम उनको तो पता रहे कि किसी इलाके में, किसी मोहल्ले में, किसी नगर में, वह कौन आदमी है, जो इस टाइप के कोई फाइनेन्शियल इन्स्टिट्यूशन चला रहा है। उसको एडवाइज़ करें या जो भी उसके सब्सक्राइबर हैं, मौका निकालकर कम से कम उनको एडवाइज़ करें। स्थानीय स्तर पर कोई तो ऐसी एजेन्सी हो जो यह देखे कि लोगों की वित्तीय आवश्यकताओं की पूर्ति कैसे हो सकेगी, उसके लीगल प्रोविज़न्स क्या हैं, चाहे डाकखाने वाले करें, चाहे बैंक वाले करें, हालांकि बैंक वाले थोड़ी बहुत हद तक करते हैं, लेकिन वह पर्याप्त नहीं है, कोई तो इसे करे। सर, आज स्थिति यह है कि पूंजी की आवश्यकताएं बढ़ रही हैं, प्रेशर बढ़ रहा है, आदमी कहां से लाए ...**(समय की घंटी)**... Just closing, Sir. सर, फाइनेन्शियल लिटरैसी की स्थिति बहुत खराब है। आपको इसमें कहीं न कहीं कोई प्रोविजन निकालना चाहिए। सामान्यतः लोग अपने खर्चे का हिसाब नहीं रखते हैं। पूंजी नष्ट हो रही है और ग्रामीण क्षेत्रों में पूंजी का निर्माण खत्म हो चुका है। मेरा यही कहना है कि जो भी लोग इन संस्थाओं को चला रहे हैं, डिपॉज़िट्स ले रहे हैं, उनकी क्रेडिबिलिटी की रेटिंग का कोई सिस्टम बना लीजिएगा। जो लोग इन्वेस्ट कर रहे हैं, उनके इंश्योरेंस का क्या प्रावधान है, इस बात पर गौर कर लीजिएगा। हमारी जो अधिकृत वित्तीय संस्थाएं हैं, अगर उनके माध्यम से ट्रांजेक्शन्स हों, तो मुझे लगता है कि इसमें थोड़ी सुरक्षा की भावना रहेगी। जो लोग पैसा लेकर भाग जाते हैं, उनकी संपत्तियां ज़ब्त होनी चाहिए, जिससे कि रिकवर करके लोगों की पेमेंट की जा सके। जो भी लोग चिट फंड कंपनियां चला रहे हैं, उनकी अपनी साख का डिटरमिनेशन बहुत जरूरी है, जिससे कि जो भी लोग इन्वेस्ट कर रहे हैं, उनको पता रहे कि हम पैसा लगा कहां रहे हैं। धन्यवाद, सर।

DR. AMAR PATNAIK (Odisha): Sir, as I rise to speak about this topic, the first thing that comes to my mind which I also heard from the hon. Members is that there is this chit fund, then there is this 'ponzi schemes' and there are something called credit cooperative societies. They perform almost similar functions, and, unfortunately, all three are under different regulations, and there is one, which is not. There is no regulation at all. That is the 'ponzi schemes.' In the provision, in the original Chit Fund Act, I find that Section 47 talks about RBI's powers and duties. Section 73 gives only advisory role. I really don't understand why RBI should not exercise any kind of control over these chit fund companies, particularly, in the light of what has happened in the chit fund or in the NBFC sector as a whole. The word 'may' is there in all the provisions. In the entire provisions of Section 47 and Section 73, it is 'may'. 'RBI may do'; 'RBI may



[Dr. Amar Patnaik]

do'. There is no compulsion for RBI to do even a sample check. In the cooperative sector, there is similar provision. The credit cooperative sectors in many States also have similar provision. I have a feeling that an integrated approach towards this particular business has not been taken by Government and formation of a Committee which is looking at this particular Act only in isolation is not going to help.

Sir, in the chit fund scams that one has talked about, two main issues were there. One, lack of regulatory control; second, investors were gullible. You have to increase — as Ravi Prakash Vermaji said — investors' knowledge. To protect the investors' interest, the first thing is to increase their knowledge. Nowadays you are going out for outreach of loan, loan. To distribute loans at the retail level, the banks are going for an outreach. Similar kind of exercise to educate the investors about this thing is not taking place. With the result, what is happening is that investors invest in this; they don't ask anybody. But, finally, it is the State Government which is asked to settle this crisis from out of Budget provisions which is from people, from the taxpayers' money who were actually not involved in any way in this business. It is actually unfair. Now, at the same time, in Section 8, which talks about capital adequacy of one lakh rupees, I think, there is absolutely no application of mind here because the capital adequacy norms have to be increased if you want to have some semblance of protection of investors' interest. In Section 12, there is a provision for inspection, records. In Clause 24, the appointment of an Auditor has been left completely to the chit fund company. There is absolutely no control over that. You just get certified financial statements from the chit fund company itself and then carry on the business. We know how the certificates are obtained. Talking about Clause 12, how do you regulate? We know of several chit fund companies which have not given any intimation. By the time the police have realized that they have come into play, they have already collected huge amounts of money. It is not possible to inspect them. Unless there is an intimation which is coming from people, you cannot find out if they have already started operating and have started collecting money. So, I think all the changes that have come are welcome, but I think they are very cosmetic. They have not got into the root of the problem. The harmonization and consolidation of regulatory authorities regulating the acceptance of defaulters from public, about which I have spoken, is most important. There is no whistleblower mechanism prescribed. On increasing the insurance for the deposits, the Standing Committee had said, "There should be provision for insurance coverage for the subscribers the cost of which will be borne by the chit fund company. This is a protective measure for the vast number of subscribers." The Committee,

therefore, recommended that the provision may be brought in the Bill incorporating relevance of insurance coverage for the chit subscribers. But we haven't really taken care of this.

So, in essence, I would say that even if it is a credit plus savings scheme, the first thing is, as some of the Members expressed, if you have to distinguish this from a ponzi scheme, you should rename the Bill and try to bring in the regulation mechanism much more stringently in which case the people who are actually going to get the benefit will not be cheated in future. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you very much, Dr. Patnaik. Shri Ram Nath Thakur.

**श्री राम नाथ ठाकुर** (बिहार): उपसभाध्यक्ष महोदय, आपने मुझे चिट फंड (संशोधन) विधेयक, 209 पर बोलने का मौका दिया, इसके लिए बहुत-बहुत धन्यवाद। वर्ष 1982 में जो छोटे-छोटे दुकानदार थे, जो अपनी कमाई से पैसा बचाकर चिट फंड में जमा करते थे, उनके पैसे चिट फंड वालों ने गंवा दिए। वर्ष 1984 में करीब 20 दुकानदार, जो छोटे-छोटे दुकानदार होते हैं, जैसे भुजिया वाले, कचरी वाले, लड़्डू वाले, जो चिट फंड में पैसा जमा करते थे, उनके पैसे का गबन हो गया। आपने इस चिट फंड (संशोधन) विधेयक को लाकर छोटे लोगों और छोटे दुकानदारों के प्रति बहुत दया दिखाई है। हम आपसे निवेदन करना चाहते हैं कि जो 166 केस सीबीआई के पास पेंडिंग पड़े हुए हैं, उन पर जल्दी से जल्दी निर्णय लेने का काम करें। पिछले 37 वर्षों में जितने गरीब लोगों का फंड गायब हुआ है या उसका घोटाला किया गया है, उन लोगों के खिलाफ कड़ी से कड़ी कार्रवाई होनी चाहिए। मैं सरकार से मांग करता हूँ कि नालंदा जिला में 500 लोगों के पीएसी कम्पनी द्वारा, जो 15,000 करोड़ रुपये ले लिए हैं, जिनका उसने गबन किया है, उस मामले में ठोस से ठोस कार्रवाई हो।

इन्हीं चंद शब्दों के साथ, मैं इस विधेयक का समर्थन करता हूँ और सरकार से यह निवेदन करना चाहता हूँ कि एक ऐसी व्यवस्था आप बनायें कि गरीब लोगों के पैसे का गबन न हो, गरीब लोगों के पैसे की रक्षा हो और जिन लोगों ने गरीब लोगों के पैसे का गबन किया है, उनके खिलाफ कठोर कार्रवाई की जाए। इन्हीं चंद शब्दों के साथ, मैं अपनी बात खत्म करता हूँ और सरकार से निवेदन करना चाहता हूँ,

"मैं नहीं कहता कि तू सवेरा कर दे,  
दो काम में एक तू काम मेरा कर दे,  
रोशनी तेज़ कर दे कि मैं कुछ देख सकूँ,  
नहीं तो घनघोर अंधेरा कर दे।"

उपसभापति महोदय, इसी के साथ, मैं पुनः इस विधेयक का समर्थन करता हूँ।

DR. BANDA PRAKASH (Telangana): Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity to speak on this Bill. On behalf of our Party, Telangana Rashtra Samithi, we wholeheartedly support this Bill. But there are some limitations in the sections that they are amending. I wish to bring those sections, through you, to the kind notice of the hon. Minister and this august House. One amendment is related to Section 2(b). Earlier it was the Chit Funds Act. Now, they want to add here the words "fraternity fund, Rotating Savings and Credit Institution". That is there in Sections 11 and 2. If you take the experience of Telangana, so many poor people start savings scheme within the locality, particularly in an area where there may not be any foreman, that is, an elected body. They collect ₹ 100 every month. Whenever money is required, they take the money by signing and providing one guarantor from among the members. So, they take ₹ 30,000 or ₹ 40,000 and pay back the money in 30 or 40 instalments, as the case may be, with one per cent interest. This is more useful where bankers are not going to the common man and it is here that all these people take money this way only. If we include Rotating Savings scheme into the Chit Funds Act, there will be a problem of harassing the people under the Chit Funds Act. Nobody will pay commission of 5 per cent or 7 per cent; nobody will take money and everybody will work on honorarium basis as elected President and Secretaries. Now, everybody works for two or three days and protect the interest of all the members. Sometimes, it crosses one thousand members. Therefore, whatever Sections are mentioned in the Bill should be clarified. Another thing that I would like to bring to the notice of the august House is that earlier the amount was ₹100. Already chit fund companies are running fifty lakh chits, that is, every month draw is conducted for ₹ 50 lakhs and so on. It is a huge amount. At a time, the number of chits in chit funds is not in one area only, but they are spread over so many different areas. They have companies in fifty or sixty places in different parts of the country. Once a small company, they are spread over entire country and have started business in different areas such as insurance, finance, vehicle finance, etc. There is no clarity in the Chit Funds Act as to what they have to do with the money they have collected from the people. They can take away one instalment without distributing to the members; all the chit fund companies take out one chit amount and invest it in some other area of finance. Is there any provision like that in the Bill? It is nowhere mentioned in the Chit Funds Act. But so many chit fund companies are doing the same thing. We have no objection to increase in the commission of 5 per

cent to 7 per cent, but I request that some clarification may be given on Rotating Savings and Credit Institution in Sections 2 and 11.

SHRI K.K. RAGESH (Kerala): Sir, I don't think that cosmetic changes in the Act in the form of some amendments can resolve the issue that needs to be addressed today. Why am I saying so? It is because of a large number of chit fund scams that are happening in our country. What are all the amendments? The Act specified various names to refer to chit fund and two more names have been added and also certain terms in the Act have been changed. For example, subscribers are allowed to be present during the time of draw through video conferencing; foreman's commission has been increased from 5 per cent to 7 per cent and the aggregate amount of the chit has also been increased. These are all the amendments. We are doing some cosmetic changes and saying that we are doing something big to address the real issue. Sir, if the Government is serious, I am requesting the hon. Minister to ensure a deposit insurance scheme to protect the subscribers, the customers. It should be made mandatory for all the private companies. As we all know, three types of chit entities are there in our country. One is basically run by various State Governments or maybe by some cooperative institutions etc. The second one is the registered private chit companies. And, the third one is unregulated chit entities mainly closed group associations. So far as the registered private chit companies are concerned, I am asking the hon. Minister, if a company is bankrupt and if it is filing for bankruptcy, what will happen to the subscribers? Whether the RBI or the Government will pay back the subscription that they had already deposited? There is no provision for protecting the subscribers. I am requesting the Government to bring an amendment in the Act to ensure deposit insurance for the subscribers of the chit fund. I think that is very important. Secondly, what about online chits? Nowadays, online chits are very, very common and very, very popular. They are allowed to conduct online auctions. Subscribers are allowed to pay monthly dues online and they can receive thrice the amount online. There is no mention of online chits. It is already there. You are talking about video conferencing but, at the same time, there is no mention of online chits. That is also a very important issue. Thirdly, non-transparency is also an issue. Non-transparency in regard to transaction also has to be addressed. Yes, Sir, we had enacted a legislation to ban unregulated deposit schemes.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you very much.

SHRI K.K. RAGESH: One minute, Sir. Why are instances of chit fund scams rising? We have witnessed Saradha Chit Fund Scam, Rose Valley Scam and even an ex-Chief Minister of State, ex-Chief Minister's son and an ex-MP of a State are also named in a chit fund scam. Sir, why big, big politicians are involved? Why are people being subjected to such kind of frauds? The basic issue is the financial illiteracy. When these companies are promising with huge returns on deposit, poor people become the victims of such fraud. So, I think, it is extremely important to ensure financial literacy and there should be a scheme on financial literacy also. Yes, of course, it is a popular type of saving institution in our country. It provides access to poor people for savings. Because of the limited access to banks, it is really very difficult for the poor people to access the banks. Hence it is, of course, a very important instrument for economy. That has to be protected. But, I am requesting the Government to bring out certain amendments to enrich the Act.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Yes, you made your points.

SHRI K.K. RAGESH: Thank you, Sir.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you very much, Mr. Ragesh. Now, Mr. Wilson.

SHRI P. WILSON: Thank you, Mr. Vice-Chairman, for allowing me to speak on this Bill. The DMK party had suggested certain modifications in the Bill. The Bill does cosmetic changes and is a window dressing, and does not address the real problems in the chit fund transactions. The chit fund transactions, right from remote village to heart of city, operates as a cash economy and is a parallel economy, which caters to the need of the low income groups and poor people. The Bill is silent as to who are the regulators. Is it RBI, CBI, State Government or any other authority? While the principal Act was enacted to regulate chit fund transactions, the Amendment Bill tries to expand the scope of the Act by including fraternity fund, rotating savings and credit institutions. Unfortunately, these new transactions are not defined in the Amendment Bill leading to vagueness in the Bill. The Act indulges in substitutions of terms and redefining 'chits', but does not solve any substantial issues. Now, this Bill does not have a provision for insurance coverage, no safety for the subscribers in case of scams, leaving ultimately the subscribers in lurch. Hon. Finance Minister has to clarify the discrepancies in the Bill. Take the case of Amendment of Section 13. If you compare

the old Act and the proposed Amendment, there are discrepancies. Kindly see Section 13(i). The old Act says, "rupees twenty five thousand", whereas in your Amendment, it says, "rupees one lakh". Which one is correct? Likewise, in Section 13(ii)(a), the old Act mentions the amount as "rupees one lakh", whereas you have shown in your Amendment as "rupees six lakhs". Which one is correct? Is the Amendment Bill wrong? Have the drafters seen what the real Act is? Without noticing, they have introduced this Amendment giving a wrong amount.

(MR. DEPUTY CHAIRMAN *in the Chair*)

I would want the hon. Finance Minister to clarify because he himself has enclosed the Act along with this Bill. At page no. 7, I can see the amount that has been described in 13(i) is "twenty five thousand rupees", whereas the Amendment says, "rupees one lakh". Likewise, in 13(ii) also, as I pointed out, the old Act shows "rupees one lakh", whereas the Amendment Bill says it is "rupees six lakhs". Therefore, there are a lot of discrepancies. The hon. Minister has to clarify as to why there are discrepancies. Thank you, Sir.

SHRI V. VIJAYASAI REDDY: Mr. Deputy Chairman, Sir, I thank you for giving me an opportunity to speak on this very important Bill, which is another step in streamlining the operations of the chit funds in India and protecting the interests of the investors, mainly the economically weaker sections of the society.

Sir, in the recent past, your goodself might have seen the scam in Andhra Pradesh, that is, Agri Gold scam. It had extended to the neighbouring States of Karnataka and Tamil Nadu also. More than thirty-two lakhs of poor and middle-class people were affected because of this scam and they have been duped by the chit fund company. Therefore, I have a bigger reason to support this Bill while giving a few suggestions.

There are some of the positive aspects in this Bill. This Bill addresses not only the need to reforms felt by the stakeholders, the Bill also tries to address the regulatory burden and brings measures to protect the interests of the subscribers. The Amendments have been proposed to facilitate orderly growth of the chit funds to remove the bottlenecks and enable greater financial access to the financially weaker sections of the society as per the Bill. The Bill substitutes the words 'chit amount', 'dividend', 'prize amount' and various definitions have been given. This makes it clearer for the people to understand the chit fund schemes as well as it will be easier for the court to prosecute the offenders. This Bill also enables greater control of the respective State Governments on these funds.

[Shri V. Vijayasai Reddy]

Sir, I have a few suggestions to be made to the hon. Minister. First, a system of paying back the cheated depositors should be institutionalized. In fact, as I have told just now, in the recent past, in the Agri Gold scam, where 32 lakh depositors have been cheated, the Government of Andhra Pradesh and the hon. Chief Minister of Andhra Pradesh, Jaganmohan Reddy garu, has given back the deposits from the State Exchequer to the extent of Rs.10,000 for each of the depositors. Therefore, in case of cheating by these companies, a mechanism can be worked out which can be institutionalized where the depositors will not be put to loss. Sir, the chit funds are needed because of the lack of financial inclusion of the rural and semi-urban people. Therefore, I support the Bill. The Government should further take steps towards the financial inclusion of the poor and those in need of emergency money. The last suggestion which I would like to make in this regard is that the chit funds give both lending and saving facilities to those under served by financial institutions. Therefore, I urge the Finance Ministry to ensure that the financial institutions are accessible everywhere and for everyone. Thank you very much.

**श्री वीर सिंह** (उत्तर प्रदेश): उपसभापति महोदय, मैं चिट फंड (संशोधन) विधेयक, 2019 पर बोलने के लिए खड़ा हुआ हूँ। मैं बताना चाहता हूँ कि इसका इतिहास ठीक नहीं रहा है, क्योंकि मध्यम वर्ग और गरीब वर्ग इससे ज्यादा प्रभावित रहे हैं, किन्तु माननीय मंत्री जी ने इस बिल के माध्यम से कानून में काफी परिवर्तन किये हैं और यह बिल लेकर आये हैं, इसलिए मैं इस बिल का समर्थन करता हूँ।

महोदय, चिट फंड अधिनियम, 1982 को चिट फंडों के विनियमन का उपबंध करने के लिए लाया गया था और प्रस्तावित विधेयक का उद्देश्य चिट फंड क्षेत्र का सुव्यवस्थित विकास करना और इस उद्योग के समक्ष आ रही अड़चनों को दूर करना है।

चिट फंड वर्षों से छोटे कारोबारों और गरीब वर्ग के लोगों के लिए निवेश का स्रोत रहा है, जिसमें प्रत्येक व्यक्ति लॉटरी द्वारा, नीलामी द्वारा या अन्य किसी रीति में अथवा अपनी बारी आने पर संग्रहित राशि प्राप्त करता है। इस प्रकार, वे व्यक्ति, जिनको निधियों की आवश्यकता है और बचत करना चाहते हैं, वे अपनी आवश्यकताओं की पारम्परिक रूप से पूर्ति करने में समर्थ होते हैं।

महोदय, विधेयक के खंड 2 और 11 द्वारा चिट फंड की सूची में दूसरे नाम भी सुझाये गये हैं, जिससे इसकी नकारात्मक छवि सुधरेगी और चिट फंड वैध कारोबार के रूप में स्थापित हो सकेगा। विधेयक के खंड 13 में व्यक्तियों की संकलित चिट राशि की अधिकतम सीमा को 1 लाख रुपये से बढ़ा कर 3 लाख रुपये करने का प्रावधान किया गया है, साथ ही राज्य सरकारों को चिट की सीमा निर्धारित करने का अधिकार भी दिया गया है, जोकि एक प्रशंसनीय कदम है।

इससे छोटे निवेशकर्ताओं में ऐसी किन्हीं स्कीमों के प्रति विश्वास बढ़ेगा और उन्हें इनके जरिए धन जुटाने में आसानी होगी। चिट फंड के मुखिया का कमीशन भी 5 से बढ़ा कर 7 फीसदी करने का प्रस्ताव है, जिससे वे छोटे निवेशक की बकाया रकम को एडजस्ट कर सकेंगे और चिट से पूँजी निकाल चुके अंशधारकों को असंबद्ध किया जा सकेगा। इससे स्कीम के डिफॉल्टर होने और पूँजी डूबने का खतरा कम होगा।

पौजी स्कीमों पर पहले भी सरकार कानून लेकर आयी है, परन्तु देश भर में चिट फंडों द्वारा लोगों के ठगे जाने का काम बहुत समय से चल रहा है। देश के विभिन्न राज्यों में लोग ठगी के जाल में फंसे हैं और सैकड़ों लोगों ने आत्महत्या भी की है। एक आंकड़े के अनुसार देश में लगभग 2 करोड़ छोटे निवेशकों का करीब 4 लाख करोड़ रुपया फंसा हुआ है, जिसमें अकेले पश्चिम बंगाल, ओडिशा, असम और त्रिपुरा में 194 कम्पनियों के खिलाफ जाँच चल रही है, जिन पर आरोप है कि उन्होंने ऊँचे रिटर्न का सबूत दिखा कर लोगों का पैसा ठग लिया और नियम-कानून की धज्जियाँ उड़ाते हुए निवेशकों को 60,000 करोड़ रुपये का चूना लगाया। इसमें जनता का पैसा जमा करने वाली कई फर्जी कम्पनियों पर सीबीआई ने धावा बोला है, जिनमें बहुत से गरीब और मध्यमवर्गीय लोगों ने अपना पैसा गँवा दिया। मेरा मानना है कि चिट फंडों और जमा योजनाओं की निगरानी, लेखा परीक्षण और नियमन ऐसे क्षेत्र हैं, जहाँ केन्द्र सरकार और स्वतंत्र अधिकरण हमेशा ही निवेशकों के मामले में नाकाम होते आये हैं, जिससे चिट फंड योजनाएँ नियमन की खामियों का दुरुपयोग करती हैं।

महोदय, मैं सरकार से माँग करता हूँ कि वह अवैध और फर्जी योजनाओं से निबटने के लिए अनुपालन और जागरूकता को बेहतर बनाये। वित्तीय फर्जीवाड़े को रोकने के लिए केन्द्रीय एजेंसियों और विभिन्न राज्यों के बीच बेहतर समन्वय स्थापित हो और वित्तीय योजनाओं के मामले में नियमन के लिए एक एकीकृत नियामक संस्था स्थापित की जाए, जिससे कानून के अनुपालन में मदद मिलेगी। घोटाले की पुनरावृत्ति को रोकने के लिए जनता को शिक्षित एवं जागरूक करने की जरूरत है, ताकि उसे वैध और फर्जी स्कीमों का अन्तर समझ में आ सके और बड़े-बड़े वादों के मामले में वह सावधानी बरत सके। मैं चाहूँगा कि वह अंशधारकों के लिए बीमा कवरेज को शामिल करे। इससे पूँजी के साथ गरीबों के जीवन की भी सुरक्षा हो सकेगी और उनका फंसा धन वापस हो सकेगा।

महोदय, मैं कुछ और सुझाव देना चाहूँगा। जैसे, मध्यम वर्ग और गरीब वर्ग इससे ज्यादा प्रभावित हुए हैं, इसलिए जो चिट फंड कम्पनियाँ बनती हैं, उनका रजिस्ट्रेशन करते समय यह देखा जाए कि उनके पास उतनी सम्पत्ति है या नहीं है, ताकि उनके गायब होने के बाद कम से कम उससे वसूला जा सके। दूसरा, इस तरह की कंपनियाँ बनती हैं, ऑफिस खुलता है और लोगों से पैसा ले लिया जाता है। जब पैसा इकट्ठा हो जाता है, तो रातों-रात ऑफिस गायब हो जाता है और कर्मचारी गायब हो जाते हैं। मेरी यह माँग है कि इसके लिए कड़ा कानून बनाया जाए।



[श्री वीर सिंह]

महोदय, उत्तर प्रदेश में अमरोहा जनपद है, वहां पर AMTLIFY नामक एक रियल एस्टेट कंपनी आई और उसने वहां पर अपना ऑफिस खोला। वहां लोगों को कहा कि हम आपको पैसा बढ़ा कर देंगे, प्लॉट देंगे और उसने पांच-छः महीने पैसा इकट्ठा किया और उसके बाद वहां से गायब हो गयी। उसने वहां पर पैसा इकट्ठा करने के लिए जो कर्मचारी नियुक्त किए थे, कंपनी तो गायब हो गई, लेकिन अब पुलिस उन पर कार्रवाई कर रही है, जो वहां के लोकल लोग कर्मचारी के रूप में नियुक्त किए गए थे। मेरा आपके माध्यम से माननीय मंत्री जी निवेदन है कि इस पर थोड़ी कड़ी कार्रवाई की जाए तथा इस कानून को और सख्त बनाया जाए, धन्यवाद।

SHRI RITABRATA BANERJEE (West Bengal): Sir, 30,000-plus registered chit fund companies are dealing in ₹ 40,000 crores. Naturally, the enormity of the unregistered chit fund industry is manifold as compared to the registered one. Sir, in our State, from the late seventies, the chit funds were operating. The *Sanchayita* scam was the first big scam that came up. In 2013, the present Bengal Government brought the Protection of Interest of Depositors in Financial Establishment Act but the Central assent was not given till 2015. The State Government also introduced a scheme for payment compensation and created a corpus of ₹ 5,000 crores. Now, enforcement of a Commission was also rendered. What are the safeguards available for investors? The Minister is here. The insurance companies are not involved in the process. They could, at least, safeguard the interest of depositors who are generally from the marginalised section. The Union Government continues to remain in a state of denial over the fact that the Indian economy has virtually entered into a state of recession. The Government, in two instalments, has announced packages of ₹ 2.15 lakh crore in the form of tax cuts and benefits to the corporates. The huge Non-Performing Assets have piled up because of large-scale defaults by big corporate houses. In last five years, NPAs have risen four-fold, and, loans of, at least, ₹ 5.5 lakh crore have been written off since 2014. In this scenario, people are forced to turn to small investment schemes.

I want to know from the Government as to whether the Government has considered collating data of investors and companies. If so, what is the regulating oversight? The data protection Bill, Sir, has still not been tabled in the Parliament. The question of privacy and surveillance needs to be addressed by the Government.

Lastly, creation of awareness for promotion of financial literacy amongst small investors regarding the pros and cons needs to be effectively implemented. Through you, Sir, I will request the Government to look into this matter. Thank you.

SHRI NARAIN DASS GUPTA (NCT of Delhi): Sir, I thank you for giving me this opportunity to speak on this Chit Funds (Amendment) Bill.

Sir, -I have risen to support this Bill with a few suggestions to the hon. Minister. Sir, I would like to draw the attention of the hon. Minister to two technical amendments which need to be incorporated immediately in this Bill.

Sir, sub-Section 2 of Section 1 of the Chit Funds Act, 1982 states that this Act extends to the whole of India except the State of Jammu and Kashmir. I think, the words "Jammu and Kashmir" need to be deleted from the original Act. This is first technical amendment. Secondly, Sir, I would like to draw the attention of the hon. Minister to Section 24 of the original Act of 1982 which mentions about the maintenance of accounts and balance sheet, and, where they have given the reference that it should be audited by the auditor who is eligible under the Companies Act, 1956. Sir, being the Minister of State in the Ministry of Corporate Affairs, you are aware that now the Companies Act, 1956 does not exist and as such it should be substituted by the Companies Act, 2013. These are the two small amendments to be incorporated in the original Act itself. Apart from this, I would also like to refer to two suggestions. Sir, you have taken a decision to extend the aggregate chit fund from one lakh rupees to three lakh rupees and six lakh rupees to eight lakh rupees. I agree with this. But my suggestion is that it can be left to the discretion of the States because it differs from State to State. You have said that you have increased it because of inflation that has taken place over the years. While referring to it, you have increased the commission from five per cent to seven per cent. I think that does not go with the inflation. If you increase the aggregate amount here, it will automatically take care of the commission of the foreman. If you think so, it can be restricted to five per cent.

Section 2(b) of the Act says that every one of them shall subscribe a certain sum of money (or a certain quantity of grain instead). Why is it restricted to grains? 'Grain' can be replaced with 'certain things in kind'. Why is it restricted only to grains? If you are giving the benefit of subscription in kind, then it should be written here 'certain things in kind'.

I would like to draw your attention to Section 24 where audit is prescribed. It is all right because audit should be done. But as per the provision, it will certify the financial statement. It is a technical subject and a number of compliances are required. Even under the Income Tax Act, there are a number of provisions where separate audit reports are required other than the report on the financial statement. My submission is that here we can mention 'audit be done as per the Companies Act and as per the prescribed format'. Rules will take care of that and that matter can be referred to the Institute of Chartered Accountants. They may come out with a format of the audit, especially for the chit funds. With these suggestions, Sir, I fully support the Bill. Thank you very much, Sir.

SHRI BINOY VISWAM (Kerala): Sir, I am sure the Government also will join me in admitting that the economy of the country is in deep crisis. Five trillion dollar economy of our dreams will not become a reality soon. Indian rural life is in great despair. In that situation, chit funds are coming to the poor people with a lot of promises. What has happened, Sir? All over the country, we can see chit funds have become cheat funds. They cheat the people. They loot the people. How do they do it? Saradha Chit Funds cheated ₹ 25,000 crore from 1.7 million people. Rose Valley plundered ₹17,520 crore from five million people. Another name is Agri Gold. Nobody knows how many people they have cheated and how many crores they have plundered. The list is so big. I want to read all the names here. All the chit funds are hiding somebody, who are big people of the Government or have political life behind them. Without them, no chit fund can plunder the people. Only with the political support of the big people at the helm of affairs, this has happened. The interest of the poor people has to be protected. But it cannot be done by this kind of cosmetic amendments. The amendments are brought here only for the sake of bringing them. Some names have been changed. Some per cent of commission has been increased. But with that, what can we save? The interest of the poor people cannot be saved by this. Chit funds have to be regulated in the most effective manner for which the Government has to be ready politically and administratively also. The banking system is in a very poor shape. Day by day, banks are closing down rural branches. Coming together of banks has helped whom? Only the rich. The poor are the sufferers. Once upon a time, they looked up to chit funds with great hope that chit funds were for them only. When rich players came to the field, even chit funds became a rescue for the big people and the poor became only a prey to be plundered and looted. That is what is happening here. In this situation, we need basic changes. A small thing but a good thing is that the depositors' savings have to be insured by the Government. In this Bill also, that part is silent. It is a very important part but the Government wants to keep mum on that part. I request the Minister to take it seriously and make a provision to see that the money of the poor men is insured by the Government itself. By RBI or SEBI or by some kind of strong Acts, it can be secured. Otherwise, what you are saying here will bring no results. The poor will remain poor. Their money will be taken away by the rich. I am sure that big people and their political parties are the criminals behind this play. With these words, I conclude.

श्री रामकुमार वर्मा (राजस्थान): माननीय उपसभापति जी, आपको बहुत-बहुत धन्यवाद कि आपने मुझे इस बिल पर बोलने का मौका दिया। यह बिल बहुत ही महत्वपूर्ण है। यह बिल इसलिए

महत्वपूर्ण है, क्योंकि इसका उद्देश्य यह है कि जो लोग छोटी-छोटी बचत करते हैं, उनको किस तरह से प्रोटेक्शन मिले। उसी को मद्देनज़र रखते हुए यह बिल लोक सभा में पास हुआ है और आज इसको राज्य सभा में प्रस्तुत किया गया है। मेरे पूर्व वक्ताओं ने अभी कहा कि सरकार संवेदनशील नहीं है और इस संबंध में महत्वपूर्ण कदम नहीं उठा रही है, जबकि अधिकांश सदस्यों ने यह कहा कि यह बिल बहुत बढ़िया है और उन्होंने कुछ सजेशंस दिए, जो कि अच्छी बात है।

माननीय उपसभापति जी, इसके जो features हैं और इसके जो advantages हैं, उनको बताने से पहले मैं आपके माध्यम से यह स्पष्ट करना चाहूंगा कि माननीय नरेन्द्र मोदी जी के नेतृत्व की यह सरकार कितनी संवेदनशील है और वह financial matters के अंदर कितनी संवेदनशील है। देश के करोड़ों लोग, जो अपनी छोटी-छोटी या बड़ी बचत करके जिन बैंकों में अपने पैसे डिपॉजिट करते थे, वे financial institutions, चाहे वे पब्लिक हों, प्राइवेट हों या वे non-banking finance से संबंधित हों, उनमें उनके डिपॉजिट्स का end use और लोन के माध्यम से प्रॉपर जगह पर इस्तेमाल न करके जो मिसयूज होता था, उस पर रोक लगाई जा सके। उनके पैसे का मिसयूज होता था कि कुछ होशियार लोग, जो लोन तो किसी और कारण से लेते थे, लेकिन उसका end use जो होना चाहिए था, वह न करके उसको किन्हीं और सेक्टरों में invest कर देते थे। वे उनके पैसे का investment क्या करते थे, बल्कि मैं यह कहूँ कि उनके पैसे के illegal transactions किए गए।

जैसा कि मेरे पूर्व वक्ताओं ने बताया है कि financial matters के अंदर, चाहे वह चिट फंड हो, लॉटरी स्कीम्स हों या इनामी स्कीम्स हों, उनके माध्यम से करोड़ों लोगों को ठगा गया और इस तरह से लाखों-करोड़ों रुपये के एमाउंट का ट्रॉजैक्शन हुआ। उन सबके लिए कहा गया कि जो छोटी बचतें हैं, उनमें लोग किस तरह से ठगे जाते हैं। सर, उसका एक ही कारण था कि देश की बैंकिंग व्यवस्था के संबंध में सिद्धांत तो यह है कि उससे हमारी बचतों को प्रोत्साहन मिले, छोटी-छोटी बचतों के लिए बैंक में खाते हों और उन खातों में वे सेविंग्स सुरक्षित रहें, परन्तु दुर्भाग्य यह रहा कि पब्लिक सेक्टर में भी बैंक खोले गए और प्राइवेट सेक्टर में भी बैंक हुए, लेकिन बैंकिंग सेक्टर में छोटी सेविंग्स करने वाला व्यक्ति, इन्वेस्ट करने वाला व्यक्ति उससे लाभान्वित नहीं होता था। विशेष रूप से, रूरल एरियाज़ तथा सेमी-अर्बन एरियाज़ में छोटी बचत करने वाले लोगों को बहुत सारे प्रलोभन देकर उनकी बचतों को irregular method से collect कर लिया जाता था। उससे बचने के लिए माननीय नरेन्द्र मोदी जी ने आते ही यह कहा कि देश के लिए financial inclusion और financial literacy बढ़े, देश के लोगों को बैंकिंग व्यवस्था का ज्ञान हो और बैंकों में उनके एकाउंट्स हों। महोदय, मैं आपके माध्यम से बताना चाहूंगा कि जिस देश में वर्ष 2014 तक 12 करोड़ अकाउंट्स खोले गए हों और करोड़ों-करोड़ गरीबों को बैंकिंग व्यवस्था से दूर कर दिया गया हो, उनको राहत देने के लिए 36 करोड़ से भी अधिक लोगों के अकाउंट खोले गए। जब अकाउंट खोले गए तो बहुत सारी बातें उठीं कि उनके पास पैसा नहीं होगा, ज़ीरो बैलेंस के अकाउंट से banking industry को नुकसान होगा, वे कैसे

[श्री रामकुमार वर्मा]

अकाउन्ट्स मेन्टेन करेंगे? लेकिन हजारों करोड़ रुपये की सेविंग्स उन बैंकों में जमा हुईं। इस तरह से हमारे छोटे डिपॉजिटर्स को राहत मिली, उन्होंने अपनी बचत को जमा किया और बैंकिंग व्यवस्था में जब इन्वेस्टमेंट की बात हुई तो, उनके लिए पैसा मिला, advances भी बढ़े। जन-धन अकाउन्ट के माध्यम से उनको प्रोटेक्ट किया गया। इतना ही नहीं हमारे जितने advances थे, फाइनेंशियल इंस्टीट्यूशंस से जो व्यक्ति लोन लिया करते थे, उसको सही जगह यूज न करके प्रॉपर्टी बनाने में यूज किया करते थे। बेनामी संपत्ति का आना, भगोड़े कानून को लागू करना, unregulated deposits के लिए लॉ बनाना और मैं कहूँ कि Insolvency and Bankruptcy Act का बनाना केंद्र सरकार की संवेदनशीलता को प्रकट करता है। यह कमिटमेंट है कि जो भी देश के फाइनेंस सिस्टम में बचत करता है, उसको सुरक्षा मिले। उसी को मद्देनजर रखते हुए आज चिट फंड के बारे में हमारे पूर्व वक्ताओं और माननीय सांसदों ने बताया है कि किस तरह से ठगी की जा रही है। विभिन्न नामों से लोगों से धन इकट्ठा किया जाता है और उनको टग कर, उनकी गाड़ी कमाई को हज़म कर लिया जाता है।

वर्ष 1982 में तत्कालीन सरकार का प्रयास था कि यह चिट फंड एक्ट के माध्यम से ऐसे उन छोटे बचतकर्ता, जिनके close relations होते हैं। चिट फंड का एक criteria, concept यह होता है कि छोटे बचतकर्ता, close relations के लोग, कुछ संख्या के अंदर अपना share subscription करते हुए इकट्ठा करेंगे, वे आपस में अपने norms तय करेंगे, उसे हम बट्टा के रूप में कहें, नीलामी के रूप में कहें या पहले उसको dividend बोला जाता था, उसके रूप में जो need है, उन लोगों की आवश्यकताओं की पूर्ति करते हुए no profit, no loss के आधार पर सभी को वे बांट कर अंत में जिसका पैसा बचता था, उसको बांट लिया जाता था। मकसद यह था, लेकिन बीच में जिस तरह के fraud चिट फंड और लॉटरी के नाम से या अन्य ईनामी योजनाओं के नाम से हुए। वर्ष 1982 के अंदर एक्ट बना, लेकिन समय के अनुसार जो एक्ट के प्रावधान थे, वे प्रासंगिक नहीं हुए। उसके लिए वर्ष 2011 में Key Advisory Group की कमेटी ने एकजामिन किया, उसकी रिपोर्ट आयी, उसके बाद उनकी सिफ़ारिशों को देखते हुए धीरे-धीरे एकजामिनेशंस हुए और 16वीं लोक सभा के दौरान इस बिल को वर्ष 2018 में लोक सभा में प्रस्तुत किया गया, लेकिन स्टैंडिंग कमेटी के द्वारा उसकी जांच के लिए उसको पेंडिंग करते हुए कमेटी को भेजा गया। फाइनेंस की स्टैंडिंग कमेटी ने जो भी रिकमंडेशंस किए, उनको include करते हुए, पुनः उस पर स्टैंडिंग कमेटी के माध्यम से उस पर examination हुआ। जैसे ही 16वीं लोक सभा के अंत में इसको प्रस्तुत किया जाना था, लोक सभा का कार्यकाल समाप्त हो गया और वह बिल पास नहीं हुआ। पुनः इसके एक्ट के अंदर प्रोविज़ंस में अमेंडमेंट करते हुए लोक सभा ने पास किया और राज्य सभा में पारित करने के लिए प्रस्तुत किया है। ...**(समय की घंटी)**...

**श्री रामकुमार वर्मा:** सर, अभी समय है।

**श्री उपसभापति:** 8 मिनट हो गए हैं, पार्टी के अन्य वक्ता भी बाकी हैं।

**श्री रामकुमार वर्मा:** आप कितना समय देंगे?

**श्री उपसभापति:** दूसरी तरफ भी लोग हैं।

**श्री रामकुमार वर्मा:** वे अपना समय कम करेंगे। इस तरह मैं यह कहना चाहूंगा कि आज विभिन्न स्टैंडिंग कमेटीज़ या हमारी Key Advisory Group और विभिन्न कमेटीज़ की recommendations को अच्छी तरह से देखा गया है। इसके अंदर जो सेक्शन में अमेंडमेंट किए गए हैं, उन कमेटीज़ की रिकमंडेशंस को पॉजिटिव लेते हुए और क्लॉज़ 2 के अंदर बहुत सारे नामों से चिट, चिट फंड और कुरी उसमें एडीशनल इंसर्ट करते हुए fraternity fund and rotating savings को उसमें जोड़ा गया है। ये रिकमंडेशंस कमेटीज़ की हैं। इसी तरह क्लॉज़ 2 के साथ gross chit amount, share of discount & net chit amount in place of chit amount, dividend और prize amount किया गया है, जो नाम से भी कुछ ठीक नहीं लगते थे, उसका भी प्रोविज़न इसमें किया गया है। अगर क्लॉज़ 13 को देखें, तो हमारी individuals की जो सीमा थी, वह एक लाख थी और 2001 की महंगाई के आंकड़ों के इंडेक्स को देखते हुए उसमें प्रोविज़न किया गया है, जो justified है और suitable भी है। उसे एक लाख रुपये से तीन लाख रुपये किया गया है। फार्मर्स जो चार व्यक्तियों से अधिक हैं, उनके लिए इसमें 6 लाख की जगह 18 लाख का प्रोविज़न किया गया है। इसी तरह से पहले यह होता था कि जब भी चिट फंड वालों की लॉटरी या चिट फंड का जो डॉल निकलता था, उसमें दो व्यक्तियों की उपस्थिति होना अनिवार्य था उनके उपस्थित नहीं होने पर। यह होता था कि कभी needful व्यक्ति, जो needy है, उसको पैसा नहीं मिलता था। उस व्यावहारिक कठिनाई को देखते हुए उसमें प्रोविज़न किया गया है कि वीडियो कॉन्फ्रेंसिंग के द्वारा भी उसकी उपस्थिति दर्ज होगी और बाद में उनको मिनट्स में verify कर लिया जाएगा, यह भी इसमें किया गया है। इसी तरह से कमिशन का रेट, जो foreman प्रधान के रूप में काम करता था, मैनेजमेंट उसको करने में interested नहीं होता था। उसको मद्देनज़र रखते हुए 5% से 7% तक उसको इंक्रिज़ किया गया। मैं समझता हूं कि पूरे बिल को कॉम्प्रिहेंसिव तरीके से देखें, तो चाहे हमारी स्टैंडिंग कमेटी हो ...**(समय की घंटी)**... चाहे वह हमारा गुप हो, उसका अध्ययन करते हुए उनको इसके अंदर include अ किया गया है।

सर, मैं समझता हूं कि इसके बाद पूरा सदन भी उसको सहमति से पास करने जा रहा है। मुझे ऐसी उम्मीद है कि आने वाले समय में चिट फंड के नाम पर जो इररेगुलेटेड ट्रांज़ेक्शंस होती थी, उन पर रोक लगेगी और उन व्यक्तियों को राहत मिलेगी। आपका बहुत- बहुत धन्यवाद।

**SHRI G.C. CHANDRASHEKHAR (Karnataka):** Thank you, Mr. Deputy Chairman, Sir, for giving me an opportunity to speak on the Bill. Sir, chit funds started more than 200 years back, and some of the Chit Funds became Banks, and became part of people's life for their small savings for education, marriages, medical services, purchasing

[Shri G.C. Chandrashekhar]

properties and immediate emergency needs. For all these reasons, Chit Fund business has grown in a big way. As per media reports, the total size of unregistered chit funds is almost ₹ 30 lakh crore which is one year GDP of the country.

Sir, the amount lost in the chit fund scam is not small but it is ₹ 3 lakh crore of the poor people. Even after so many scams and money lost by people; still people are attracted towards Chit Funds due to high return to people, people can withdraw money easily, whenever they want; banking infrastructure still very poor in villages so they find an easy way of saving their hard-earned money; low interest rates given by banks and less documentation required.

Sir, recently the HDFC bank started mentioning in the customer's pass book that they will cover only ₹ 1 lakh insurance, due to this, people became panicky all over the country. If I deposit ₹ 10 lakhs, and something goes wrong in the bank, then, I will be getting only ₹ 1 lakh, and I will not get another ₹ 9 lakhs. This has become very viral. Due to this, people are losing faith in the Banking System. Also, the Government is not allowing to keep the money at their houses, which indirectly attracting towards Chit Funds.

Sir, I would like to bring to your kind notice some of the big scams. Six crore families are cheated by PACL scam of Rs. 50,000 crores. All the affected families are on the road today. There are some more scams like the Saradha Chit Fund Scam estimated around ₹ 21,000 crores and Sahara Chit Fund Scam is of worth ₹ 15,000 crores. Many of these companies get registered, collect the money from the people and runaway by closing the business. Around 15 crore people are affected by Chit Fund Scams.

Recently, in Bengaluru, there are 193 registered chit fund operations under the Chit Funds Act 1982, with a turnover of about ₹ 4,000 crore per annum. The number of unregistered chit fund companies in Bengaluru is around 2,000 with about ₹ 45,000-50,000 crores as annual turnover. Recently, the country has witnessed the IMA scam in Bengaluru, which has cheated more than 40,000 lower income families, which is estimated around ₹ 10,000 crore. Along with this, some of the major Ponzi schemes include the Rose Valley Ponzi scheme, ₹ 15,000 crores; Basil International, ₹ 3,500 crores; Seashore Group of chit scam, ₹ 850 crores. Sir, India has around 15,000 chit fund

companies. Over 80 per cent are family-owned chit fund companies. Ninety per cent of the family-owned chit funds have repeat customers. Sixty per cent of the customers are from rural India. Out of 15,000 chit fund companies, less than one per cent runs it as professional business unit, while the rest work as unorganized setup. Recently, the Parliamentary Standing Committee on Finance had suggested the Government to introduce insurance coverage for safety and security of the money of the subscribers. But there is no such clause in this Bill. It should be included. In the recent days, the people are losing trust on the banking system due to scams, mismanagement and high NPAs. Hence, it is becoming very difficult for the people to avoid investing in chit funds. All the investors should be insured. The majority of the people, who invest in chit funds, are poor people, who invest their money for emergency purposes. Therefore, I strongly propose to take stringent action against defaulters, with a merciless law to prevent such frauds.

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#### SPECIAL MENTIONS

MR. DEPUTY CHAIRMAN: Hon. Members, the discussion on the Chit Funds (Amendment) Bill, 2019, will continue further. Now, the Special Mentions.

MR. DEPUTY CHAIRMAN: Shri Kailash Soni; not present. Ch. Sukhram Singh Yadav; not present. Shrimati Chhaya Verma.

#### **Demand for release of extra funds for Naljal Yojana in naxal-affected areas in Chhattisgarh**

**श्रीमती छाया वर्मा** (छत्तीसगढ़): महोदय, छत्तीसगढ़ राज्य के नक्सल प्रभावित जिलों में "नलजल योजना" के तहत बसावटों को नल के माध्यम से जल उपलब्ध कराया जाता है। चूंकि नक्सली क्षेत्रों में बसावटें विरल होने के कारण लागत अधिक आती है, लेकिन भारत सरकार के निर्देशानुसार अतिरिक्त लागत वहन नहीं की जाती है, इससे योजना के तहत संचालित "नलजल योजना" का कार्य बाधित होता है। गर्मियों में इस क्षेत्र के जलस्तर अत्यधिक नीचे चला जाता है। जल की कम उपलब्धता के कारण नक्सल प्रभावित आदिवासी क्षेत्रों के लोगों को अत्यधिक मेहनत से जल का इंतज़ाम करना पड़ता है, जिससे उनकी दिनचर्या प्रभावित होती है।

सदन के माध्यम से मेरी मांग है कि नक्सल प्रभावित जिले बस्तर, बीजापुर, दंतेवाड़ा, सुकमा, राजनंदगांव, महासमुंद, बालौदा, बलरामपुर, धमतरी, गरियाबंद, कांकेर, कोण्डागांव में "नलजल



[श्रीमती छाया वर्मा]

योजना" के तहत हर घर को नल से जल देने में नियमों को शिथिल करते हुए बढ़ी लागत को योजना के तहत जारी करने हेतु मंत्रालय आवश्यक निर्देश जारी करने का कष्ट करे, धन्यवाद।

#### **Demand to provide compensation to the poor families of the victims of Dengue**

**चौधरी सुखराम सिंह यादव** (उत्तर प्रदेश): महोदय, इस समय हर वर्ष की भांति मौसम बदलते ही डेंगू का प्रकोप देश के कई प्रदेशों में फैला हुआ है। यह रोग उत्तर प्रदेश के जिला कानपुर नगर एवं देहात, फतेहपुर, लखनऊ जैसे जिलों में फैला हुआ है। इस रोग ने इतना विकराल रूप धारण कर लिया है कि दर्जनों लोग अचानक काल के गाल में समा चुके हैं और सैकड़ों रोगी विभिन्न जगहों में अपना इलाज करा रहे हैं। शासन द्वारा मरने वालों की संख्या का सही आकलन नहीं किया जा रहा है।

मेडिकल जगत में डेंगू के इलाज के लिए पर्याप्त संसाधन हैं लेकिन निजी क्षेत्र के महंगे इलाज का वहन गरीब तबका नहीं कर पाता और सरकारी इलाज में गरीबों के प्रति उदासीनता के कारण गरीब तबका इस बीमारी से ज्यादा प्रभावित होता है। यही कारण है कि इस बीमारी से होने वाली मौतों की संख्या में गरीबों की तादाद ज्यादा होती है। केन्द्र सहित राज्य सरकारों को इस बीमारी पर काबू पाने के लिए जो उपाय करना चाहिए, वह धरातल पर नहीं दिखाई दे रहा है। यही कारण है कि उत्तर प्रदेश के कानपुर मण्डल में डेंगू के प्रकोप से बड़ी तादाद में जनसंख्या प्रभावित है। मेरे गांव मेहरबान सिंह का पूरबा एवं अन्य गांवों मर्दनपुर, तांत्या टोपे नगर, पिपौरी, गुजौनी जैसे दर्जनों गांवों में रोगियों की संख्या बढ़ती जा रही है।

सदन के माध्यम से मेरी मांग है कि सरकार डेंगू बीमारी से गरीब परिवार के सदस्य की मौत पर आर्थिक अनुदान देने की नीति बनाए, जिससे गरीब परिवार के कमाऊ सदस्य की इस बीमारी से हुई मौत की कुछ हद तक आर्थिक रूप से भरपाई हो सके, धन्यवाद।

#### **Demand to ban the use of antibiotics in the cultivation of vegetables and fruits**

**श्रीमती कान्ता कर्दम** (उत्तर प्रदेश): महोदय, मैं केन्द्र सरकार के संज्ञान में यह बात लाना चाहती हूँ कि दिल्ली में यमुना के किनारे तथा आसपास के राज्यों के कुछ किसानों द्वारा फसलों के ऊपर कीटनाशक के तौर पर टीबी की बीमारी में इस्तेमाल होने वाली दवाइयों का प्रयोग किया जा रहा है। किसान स्ट्रेप्टोमाइसिन और ट्रेट्रासाइक्लिन का एक साथ छिड़काव करते हैं। इसका मनुष्यों के स्वास्थ्य पर घातक असर पड़ता है और उनकी रोग प्रतिरोधक क्षमता प्रभावित होती है। इन एंटीबायोटिक दवाइयों के इस्तेमाल से पानी और जमीन भी प्रदूषित होती है। वे इन दवाइयों का छिड़काव फलों, सब्जियों और धान की फसल पर करते हैं। विशेषज्ञों के अनुसार यह मानव स्वास्थ्य के लिए बहुत हानिकारक है और इससे लोगों की रोग प्रतिरोधक क्षमता प्रभावित हो रही है।

**6.00 P.M.**

अतः मेरी सरकार से मांग है कि किसानों द्वारा इन एंटीबायोटिक दवाइयों का पौधों, फलों, सब्जियों तथा धान की फसलों पर इस्तेमाल करने पर प्रतिबंध लगाना चाहिए, धन्यवाद।

**Demand to increase the capacity of dams in Uttar Pradesh**

**श्री विशम्भर प्रसाद निषाद** (उत्तर प्रदेश): महोदय, बिन पानी सब सून। इस सत्य से हम सभी भली-भांति वाकिफ हैं। वर्ष 1999 में संयुक्त राष्ट्र के पर्यावरण कार्यक्रम में 2000 से ज्यादा वैज्ञानिकों ने नई शताब्दी की दो सबसे बड़ी समस्याओं में से एक पानी की कमी को बताया था, जो बुंदेलखण्ड में अब चरितार्थ होने लगा है।

उत्तर प्रदेश में 98 बांध हैं, जिनमें अकेले बुंदेलखण्ड क्षेत्र में 34 बांध हैं, पर बुंदेलखण्ड के तकरीबन 20 से अधिक बांध सूखे पड़े हैं। बरसात के दिनों में भी बांधों की क्षमता से भी आधा पानी नहीं भर पाता। मध्य प्रदेश के बुंदेलखण्ड क्षेत्र में 50 बांध, छोटी-मझौली और बड़ी परियोजनाएं हैं, पर उनमें भी कभी क्षमता के अनुरूप पानी नहीं भर पाता। उनमें मरम्मत एवं सिल्ट सफाई की आवश्यकता है।

यही कारण है कि लगातार कई वर्षों से बुंदेलखण्ड सूखे की चपेट में है, जिससे खेती सबसे अधिक प्रभावित हुई, जिसका परिणाम यह हुआ है कि इस क्षेत्र के लोग अत्यधिक पलायन कर चुके हैं। इस क्षेत्र में वृद्ध और महिलाएं, बच्चे ही गांवों में ज्यादा बचे हैं।

बांदा जिले के रनगवां, बरियारपुर, गंगऊ, महोबा जिले के करबई, मझगवां बांध, उर्मिल, मौदहा, चित्रकूट जिले में रसिन व गुंता बांध में नाम मात्र का पानी बचा है। जीवनदायिनी नदी - केन, बागै, बान, मंदाकिनी व चन्द्रावल की धाराएं सिकुड़ चुकी हैं। ऐसे हालात में बुंदेलखण्ड में बिन पानी सब सून होने लगा है।

अतः सदन के माध्यम से मेरी मांग है कि केन्द्र सरकार बुंदेलखण्ड के किसानों के हितों को देखते हुए पानी के प्राकृतिक स्रोतों सहित बांधों में जल भराव क्षमता सुनिश्चित करने हेतु सभी आवश्यक कदम अविलम्ब उठाए, जिससे बुंदेलखण्ड की जनता को पीने और खेती योग्य पानी मिल सके, धन्यवाद।

**Demand to take steps to prevent cancer cases in rural India**

**श्री शिव प्रताप शुक्ल** (उत्तर प्रदेश): महोदय, देश में कैंसर एक महामारी की तरह फैल रहा है। कैंसर के मामले में भारत के ग्रामीण क्षेत्रों की स्थिति अधिक खराब है, जहां बुनियादी स्वास्थ्य सुविधाओं की भी कमी है। कैंसर का समुचित उपचार तो आज भी महानगरों तक ही सीमित है।

[श्री शिव प्रताप शुक्ल]

यद्यपि भारत सरकार ने अपनी राष्ट्रीय कैंसर नीति के अन्तर्गत क्षेत्रीय कैंसर केन्द्रों को मान्यता दी है, लेकिन अभी भी दर्जन भर क्षेत्रीय कैंसर केन्द्रों की ही पहचान की जा सकी है। भारत के ग्रामीण क्षेत्रों की न्यूनतम आवश्यकताओं के लिए जितनी टेली थेरेपी इकाइयों, शल्य चिकित्सा ऑन्कोलॉजी के विभागों और चिकित्सा ऑन्कोलॉजी डिविजनों की आवश्यकता है, वर्तमान में उसका आधा भी उपलब्ध नहीं है।

मैं सरकार से मांग करता हूँ कि कैंसर की रोकथाम के लिए एक ग्रामीण मॉड्यूल तैयार किया जाए, ग्रामीण क्षेत्रों में सामुदायिक कैंसर केन्द्रों को विकसित किया जाए और जिला एवं अनुमंडल स्तर पर कैंसर केन्द्रों की स्थापना की जाए, जहां कैंसर रोग की प्रारम्भिक पहचान हो सके और जहां कम से कम कैंसर के प्रथम चरण के उपचार के लिए अवसंरचना उपलब्ध हो। साथ ही, इसकी भी आवश्यकता है कि जन-सम्पर्क संचार संसाधनों का अधिक से अधिक उपयोग करके इसकी रोकथाम के संबंध में ग्रामीण जनता को शिक्षित किया जाए।

MR. DEPUTY CHAIRMAN: Hon. Members, the House is adjourned till 11.00 a.m. on Wednesday, the 27th November, 2019.

*The House then adjourned at one minute past  
six of the clock till eleven of the clock on  
Wednesday, the 27th November, 2019.*